



REPORT NO.

**217**

**PARLIAMENT OF INDIA**  
**RAJYA SABHA**

DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE  
ON HOME AFFAIRS

**TWO HUNDRED SEVENTEENTH REPORT**

**ACTION TAKEN BY GOVERNMENT  
ON THE RECOMMENDATIONS/OBSERVATIONS CONTAINED IN THE  
TWO HUNDRED NINTH REPORT ON  
DEMANDS FOR GRANTS (2018-19) OF THE MINISTRY OF HOME AFFAIRS**

**(PRESENTED TO RAJYA SABHA ON 7<sup>TH</sup> FEBRUARY, 2019)**

**(LAID ON THE TABLE OF LOK SABHA ON 7<sup>TH</sup> FEBRUARY, 2019)**



**Rajya Sabha Secretariat, New Delhi**  
**February, 2019/Magha, 1940 (Saka)**

Hindi version of this publication is also available

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**RAJYA SABHA**

**DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE  
ON HOME AFFAIRS**

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**ON**

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RECOMMENDATIONS/OBSERVATIONS CONTAINED IN THE TWO HUNDRED  
NINTH REPORT ON DEMANDS FOR GRANTS (2018-19) OF  
THE MINISTRY OF HOME AFFAIRS**

**(PRESENTED TO RAJYA SABHA ON 7<sup>TH</sup> FEBRUARY, 2019)**

**(LAID ON THE TABLE OF LOK SABHA ON 7<sup>TH</sup> FEBRUARY, 2019)**

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\*to be appended at the printing stage

**COMMITTEE ON HOME AFFAIRS**  
**(re-constituted w.e.f. 1st September, 2018)**

1. **Shri P. Chidambaram** - **Chairman**

**RAJYA SABHA**

1. Shri Manas Ranjan Bhunia
2. Shri Pratap Keshari Deb
3. Dr. V. Maitreyan
4. Shri Shamsher Singh Manhas
5. Shri Neeraj Shekhar
6. Dr. Abhishek Manu Singhvi
7. Shri R.K. Sinha
8. Shri Prabhakar Reddy Vemireddy
9. @ Shri Rakesh Sinha

**LOK SABHA**

10. Dr. Sanjeev Kumar Balyan
11. Shri Prem Singh Chandumajra
12. Shri Adhir Ranjan Chowdhury
13. Dr. (Shrimati) Kakoli Ghosh Dastidar
14. Shri Ramen Deka
15. Shri Prataprao Jadhav
16. Shri Mallikarjun Kharge
17. Shrimati Kirron Anupam Kher
18. Shri Ashwini Kumar
19. \$Vacant
20. Shri Faizal P.P. Mohammed
21. Shri Kinjarapu Ram Mohan Naidu
22. Shri Nagarajan P.
23. Shri Jagdambika Pal
24. Dr. (Prof.) Prasanna Kumar Patasani
25. Shri Dilip M. Patel
26. Shri Lalubhai Babubhai Patel
27. Shri Bheemrao Baswanthrao Patil
28. Shri Ashok Gajapathi Raju Pusapati
29. Shri Bishnu Pada Ray
30. Shri S. Selvakumarachinnayan

**SECRETARIAT**

Dr. P.P.K. Ramacharyulu, Secretary  
Shri Rohtas, Joint Secretary  
Shri Vimal Kumar, Director  
Dr. (Smt.) Subhashree Panigrahi, Additional Director  
Shri Bhupendra Bhaskar, Additional Director  
Shri Pritam Kumar, Under Secretary  
Shri Ankit Bhatia, Assistant Committee Officer

@ Shri Rakesh Sinha, Member, Rajya Sabha nominated w.e.f. 14<sup>th</sup> December, 2018

\$ Vacant consequent upon resignation of Shri Harish Chandra Meena from Lok Sabha Seat (i.e., Dausa Parliamentary Constituency of Rajasthan) w.e.f. 24<sup>th</sup> December, 2018.

## INTRODUCTION

I, the Chairman of the Department-related Parliamentary Standing Committee on Home Affairs, having been authorized by the Committee to submit the Report on its behalf, do hereby present this Two Hundred Seventeenth Report on Action Taken by Government on the observations/recommendations contained in the Two Hundred Ninth Report on Demands for Grants (2018-19) of the Ministry of Home Affairs.

2. The Two Hundred Ninth Report of the Department-related Parliamentary Standing Committee on Home Affairs was presented to the Rajya Sabha and laid on the Table of the Lok Sabha on 13<sup>th</sup> March, 2018. After presentation of the Report, the copies thereof were sent to the Ministry of Home Affairs requesting them to furnish Action Taken Notes on the recommendations of the Committee contained in the Report. The Ministry of Home Affairs furnished the English Version of the Action Taken Notes on the above mentioned Two Hundred Ninth Report to the Committee on 23<sup>rd</sup> July, 2018 and the Hindi Version on 28<sup>th</sup> August, 2018.

3. The Committee has noted that the statement on the status of implementation of the recommendations contained in the said Report of the Committee has been laid on the Table of Rajya Sabha and Lok Sabha on 19<sup>th</sup> and 18<sup>th</sup> December, 2018 respectively in pursuant to the direction of Chairman, Rajya Sabha dated 24<sup>th</sup> September 2004.

4. The Committee considered the draft Two Hundred and Seventeenth Report and adopted the same at its meeting held on 5<sup>th</sup> February, 2019.

5. The recommendations/observations of the Committee are printed in bold letters.

5<sup>th</sup> February, 2019  
New Delhi  
16 Magha, 1940 (Saka)

**P. Chidambaram**  
**Chairman**  
Department-related Parliamentary  
Standing Committee on Home Affairs

## ACRONYMS

|         |   |
|---------|---|
| ANIMERS | Andaman & Nicobar Islands Institute of Medical Sciences |
| BADP    | Border Area Development Programme                       |
| BGB     | Border Guard Bangladesh                                 |
| BPR&D   | Bureau of Police Research & Development                 |
| BSNL    | Bharat Sanchar Nigam Limited                            |
| CAG     | Comptroller and Auditor General                         |
| CAPFs   | Central Armed Police Forces                             |
| CCPWC   | Cyber Crime Prevention against Women and Children       |
| CCS     | Cabinet Committee on Security                           |
| CCTNS   | Crime & Criminal Tracking Network System                |
| CFL     | Compact Fluorescent                                     |
| CP      | Commissioner of Police                                  |
| CPCB    | Central Pollution Control Board                         |
| CPOs    | Central Police Organisations                            |
| CPWD    | Central Public Works Department                         |
| CS      | Coastal Security  |
| CSS     | Coastal Security Section                                |
| CVCF    | Central Victim Compensation Fund                        |
| DCPW    | Directorate of Communication Police Wireless            |
| DD      | Daman Diu   |
| DDRF    | Delhi Disaster Response Fund                            |
| DFSS    | Directorate of Forensic Science Services                |
| DG      | Director General  |
| DNH     | Dadar & Nagar Haveli                                    |
| DPC     | District Planning Committee                             |
| DPR     | Detailed Project Report                                 |
| ERSS    | Emergency Response Support System                       |
| EWDS    | Early Warning Dissemination System                      |
| FBTS    | Full Body Truck Scanner                                 |
| FFR     | Freedom Fighters' Rehabilitation                        |
| FY      | Financial Year  |
| GPCB    | Gujarat Pollution Control Board                         |
| GPS     | Global Positioning System                               |
| INCOIS  | Indian National Centre for Oceanic Information Services |
| MHA     | Ministry of Home Affairs                                |
| MoF     | Ministry of Finance                                     |
| MoPF    | Modernisation of Police Forces                          |
| MPCS    | Multipurpose Cyclone Shelters                           |
| NATGRID | National Intelligence Grid                              |
| NBCC    | National Buildings Construction Corporation Ltd         |
| NCRM    | National Cyclone Risk Mitigation Project                |

|         |   |
|---------|---|
| NCT     | National Capital Territory                            |
| NDMP    | National Disaster Management Plan                     |
| NDRF    | National Disaster Response Force                      |
| NECP    | National Emergency Communication Plan                 |
| NEERI   | National Environmental Engineering Research Institute |
| NHAI    | National Highways Authority of India                  |
| NHM     | National Rural Health Mission                         |
| NIDM    | National Institute of Disaster Management             |
| NISG    | National Institute of Smart Governance                |
| NMAC    | Home Minister's Advisory Committee                    |
| OFC     | Optical Fiber Cable                                   |
| PCC     | Pollution Control Committee                           |
| PM      | Police Modernisation                                  |
| PMU     | Project Management Unit                               |
| PoJK    | Pakistan occupied Jammu & Kashmir                     |
| PoT     | Proof of Technology                                   |
| PPA     | Power Purchase Agreement                              |
| PRI     | Panchayati Raj Institutions                           |
| RCC     | Reinforced Cement Concrete                            |
| SCI     | Shipping Corporation of India                         |
| SDRF    | State Disaster Response Fund                          |
| SLEC    | State Level Empowered Committee                       |
| SPUNNER | Special Unit for North East Region                    |
| SPUWAC  | Special Unit for Women & Children                     |
| TCIL    | M/s Telecommunications Consultants India Ltd          |
| TD      | Trial Directives                                      |
| TPC     | Tender Purchase Committee                             |
| TSU     | Tear Smoke Unit                                       |
| UC      | Utilisation Certificates                              |
| UNDP    | United Nations Development Programme                  |
| USOF    | Universal Service Obligation Fund                     |
| UTLA    | Union Territory of Lakshadweep Administration         |
| UTs     | Union Territories                                     |

## Report

This Report of the Committee deals with the action taken by the Ministry of Home Affairs on the recommendations contained in the Two Hundred Ninth Report of the Committee on Demands for Grants (2018-19) of the Ministry of Home Affairs. The Two Hundred Ninth Report was presented to Rajya Sabha/laid on the Table of Lok Sabha, on 13<sup>th</sup> March, 2018.

2. Action Taken Notes as received from the Ministry of Home Affairs in respect of the recommendations contained in the Two Hundred Ninth Report have been categorized as follows:

**Chapter I:** The recommendations/observations, which have been accepted by the Government: Para Nos. 2.2.7, 2.3.2, 3.5.6, 3.6.7, 3.6.18, 4.3.5, 4.7.12, 5.17.4, 5.22.2 and 5.24.4 (of Two Hundred Ninth Report) **Total recommendations- 10**

The Committee is pleased to note that the Ministry has accepted its recommendations as mentioned in Chapter-I of the Report.

**Chapter II:** The recommendations/observations which the Committee does not desire to pursue in view of the Government's replies: Para Nos. 5.5.5, 5.11.3 and 5.12.2 (ibid) **Total recommendations - 03**

The Committee is convinced with the explanations furnished by the Ministry and, therefore, does not want to pursue the recommendations further.

**Chapter III:** The recommendations/observations in respect of which the Committee is not satisfied with the replies of the Ministry: Para Nos. 2.3.3, 3.1.7, 3.1.8, 3.3.4, 3.4.6, 3.4.9, 3.4.12, 4.2.6, 4.5.4, 4.6.5, 4.9.4, 5.3.2, 5.4.2, 5.5.2, 5.6.5, 5.7.3, 5.9.2, 5.10.3 and 5.23.2 (ibid) **Total recommendations - 19**

The Committee expresses its concern over the non-implementation of its recommendations contained in Chapter-III and desires that the Ministry should furnish convincing action taken steps in respect of those recommendations.

**Chapter IV:** The recommendations/observations in respect of which final replies of the Government have not been received: Para Nos. 2.2.8, 2.2.9, 3.4.11, 3.5.3, 3.6.15, 3.7.4, 3.8.4, 3.8.5, 4.2.3, 4.4.3, 4.5.5, 4.8.10, 4.10.4, 5.6.3, 5.8.3, 5.12.1, 5.13.4, 5.14.4, 5.15.4, 5.15.5, 5.16.4, 5.19.3, 5.21.1, 5.25.4 and 5.26.3 (ibid) **Total Recommendations - 25**

In respect of 25 recommendations in Chapter-IV, the Ministry has either furnished interim reply or couched its response in vague terms.

**The Committee desires that the Ministry should furnish pointed and detailed Action Taken Notes in respect of the observations/recommendations made in the Report.**

3. The details of analysis of the ATNs have been cited in the succeeding chapters.



## Chapter-I

### Recommendations/Observations which have been accepted by the Government

#### 1.1 Allocations, Projections and Variation

##### *Recommendation*

*1.1.1 The Committee notes that the allocation of capital component granted under Demand No. 48 pertaining to the police forces was reduced by more than 5% from Rs. 11178.36 crore to Rs. 10604.78 crore at RE stage in 2017-18. This reduction under this component points towards an un-healthy expenditure trend. The Committee is aware that several projects of national importance such as border infrastructure, police modernisation, NATGRID, etc. are being implemented under this head and efficient utilisation of funds is required for timely implementation of these projects. The Committee, therefore, recommends that the Ministry should streamline the procedures and strengthen the monitoring mechanism to achieve better utilisation of funds under this head during FY 2018-19.*

*(Para 2.2.7 of 209<sup>th</sup> Report)*

##### **Action Taken**

1.1.2 Ministry of Home Affairs consists of two major Grants viz. Grant No.46- MHA and Grant No.48 –Police. Funds of Rs. 11178.36 crore was allocated under Capital Section of both the Grants taken together.

1.1.3 Major portion of the Capital Section is under Grant No.48-Police. Capital allocation under Grant No.48-Police is mainly under Police Infrastructure and Border Infrastructure and Management.

1.1.4 Ministry had constituted a Committee under the Chairmanship of former Home Secretary Shri Madhukar Gupta to suggest ways to strengthen border protection and address the issue of gaps and vulnerability in border fencing along the India-Pakistan border. Less expenditure was incurred under Indo-Pak Border as some of the projects were reviewed and re-prioritized.

1.1.5 In order to achieve better utilization of funds under Border Management and Infrastructure, regular review meetings to monitor the expenditure on the ongoing projects in Indo-Pak and Indo-Bangladesh borders are held with various executing agencies.

1.1.6 Further, fund of Coastal Security section was mainly for procurement of 225 boats sanctioned under Phase-II of Coastal Security Section (CSS). However, the boats could not be procured during the financial year 2017-18. Police Modernization (PM) Division of the Ministry is at an advanced stage for award of contract for procurement of 225 boats sanctioned under Phase-II of the CSS. Fund of CS section shall be utilized mainly for procurement of aforementioned boats in the FY 2018-19.

1.1.7 In order to reduce the time in processing of procurement related cases and to enhance the capabilities of CAPFs to incur capital expenditure, the following steps have been taken:-

- (i) Clubbing of Provisioning Sanction with Authorization. Now there are only two stages i.e. authorization-cum-provisioning sanction and expenditure sanction against earlier three stages for procurement.
- (ii) Power of approving Qualitative Requirements (QRs)/Trial Directives (TDs) has been delegated to Directors General (DsG), CAPFs.
- (iii) Trial of samples once conducted during the tender process for technical evaluation will have validity of 1-2 years to avoid recurrent trials.
- (iv) Delegated financial power of DsG, CAPFs has been enhanced from Rs. 1 crore to Rs. 2 crore for procurement of items for trial purpose.
- (v) Special DG/ADG in charge of Provisioning in CAPFs shall head the meeting of Tender Purchase Committee (TPC) instead of DsG, CAPFs.
- (vi) Delegated financial power of DsG, CAPFs has been further delegated to lower functionaries (till the Commandant) for procurement of stores under the various provisioning heads.
- (vii) DsG, CAPFs have been delegated financial power for procurement of motor vehicles for their newly raised units/establishments up to Rs. 20 crore in each case.
- (viii) The expenditure by CAPFs is closely monitored.

1.1.8 In addition to the submissions made above, it is submitted that the Ministry has recently enhanced the limits for delegation of financial powers to Directors General/ Directors of CAPFs/ CPOs from Rs. 10 crore to Rs. 15 crore for Works to be executed by CPWD/ PWOs as per Rule, 133(2)&(3) of GFR, 2017 in consultation with IFAs and from Rs. 50 lakh to Rs. 1 crore for Minor Works (petty repairs of Non Residential Buildings / Residential Buildings) as per Rule 133 (1) and 133 (2) & (3) of General Financial Rules, 2017. A copy of the order is enclosed as **Annexure-I**.

1.1.9 It is further submitted that in order to expedite the expenditure including capital expenditure, the Ministry regularly conducts expenditure review meetings at the highest level (viz. Home Minister/ Home Secretary/ Financial Advisor). The Ministry ensures that the budget controlling authorities of respective organizations/Divisions under its control leave no stone unturned towards entire expenditure allocated for the FY 2018-19.

1.1.10 The recommendation of the Committee has been noted for future compliance.

### **Further Recommendation**

**1.1.11 The Committee notes the measures taken by the Ministry to reduce the time in processing of procurement related cases and to enhance the capabilities of CAPFs to incur capital expenditure. The Committee, however, feels that specific measures need to be taken for different projects of national importance such as border infrastructure, police modernisation, and NATGRID to reduce procedural delays and improve fund utilization. The Committee, therefore, desires to be apprised about any such specific measures taken under these projects.**

## 1.2 Under-utilisation of Funds

### ***Recommendation***

*1.2.1 The Committee notes that by 20<sup>th</sup> February, 2018 the Ministry was able to spend only 61.58 per cent of the allocation granted under the capital component in RE 2017-18 under both the Demand Nos. 46 and 48. This was despite a reduction in allocation from Rs. 11,501.33 crore to Rs. 10,908.68 crore at RE stage. The Committee fails to understand the reasons for this poor capital expenditure and wonders as to how the Ministry would be able to spend more than 38 per cent of the allocation with just 40 days remaining in the current financial year. The Committee fears that a large sum of capital funds may have to be surrendered by the Ministry and it may subject them to further cuts. The Committee expresses its displeasure at the poor capital expenditure by the Ministry and is of the view that year after year such sub-optimal utilization of funds is simply inexcusable. The Committee recommends that the Ministry should try to remove all operational bottlenecks and undertake corrective measures to address the issues underlying the continued poor capital expenditure pattern.*

*(Para 2.3.2 ibid)*

### **Action Taken**

1.2.2 Ministry of Home Affairs consists of two major Grants viz. Grant No. 46-Ministry of Home Affairs and Grant No. 48-Police. The Capital Allocation under both the Grants for the FY was Rs.11,501.33 crore which was reduced to Rs.10,908.66 crore mainly due to slow pace of expenditure under Border Infrastructure and Management Scheme of the Ministry and under provisioning heads of CAPFs.

1.2.3 The progress in expenditure of funds on Border Infrastructure Works is dependent on various factors, viz, difficult terrain, non-availability of site due to pending land acquisition, public protests, objection by Border Guard Bangladesh (BGB), etc.

1.2.4 Less expenditure was incurred under India-Pakistan Border Works as some of the projects were reviewed and re-prioritized on the recommendation of the Madhukar Gupta Committee Report.

1.2.5 It is further submitted that under Grant No. 46-MHA and Grant No. 48-Police, the Ministry has been able to spend 99.22 % w.r.t. BE / RE under Grant No. 46 MHA and 105.21% w.r.t. BE and 99.72 % RE under Grant No. 48- Police of total (Revenue + Capital) funds allocated and as far as capital expenditure is concerned, the Ministry has been able to achieve 93.20% w.r.t. RE under Grant No. 46- MHA and 99.45% w.r.t. RE during the FY 2017-18. Thus, the Ministry was able to utilize considerable funds efficiently.

1.2.6 However, it is further submitted that in order to expedite the expenditure including capital expenditure, the Ministry regularly conducts expenditure review meetings at the highest level (viz. Home Minister/ Home Secretary/ Financial Advisor). The Ministry ensures that the budget controlling authorities of respective organizations / Divisions under its control leave no stone unturned towards entire expenditure allocated for the FY.

1.2.7 Further, as explained in the reply to Para No. 2.2.7, steps are being undertaken to enhance the capabilities of CAPFs to incur capital expenditure both under Works and for procurement related activities.

1.2.8 However, the recommendation of the Committee has been noted for compliance. All efforts will be made to remove the bottlenecks and procedural delays that have led to slow pace of expenditure.

### **Further Recommendation**

**1.2.9 The Committee notes that the Ministry was able to achieve significant fund utilization at the end of fiscal year 2017-18. However, the Committee feels that the Ministry needs to obviate the uneven distribution of fund utilization pattern during the fiscal year and achieve near-uniform utilization pattern throughout the year so that the necessary funds are not surrendered at RE stage. The Committee, therefore, further recommends that the Ministry must undertake proactive measures to achieve optimum utilization of funds during all four quarters of a fiscal year.**

## **1.3 Infrastructure for Disaster Management**

### ***Recommendation***

*1.3.1 The Committee is displeased to note the underutilization of funds allocated under the head Infrastructure for Disaster Management. The Committee also takes note of the submission of the Ministry regarding the delay in the commencement of the construction work, of south campus of the National Institute of Disaster Management, due to which the funds could not be utilized. The Committee fails to understand why the construction could not begin despite the demarcation of land for the purpose and desires to be apprised about the reasons for this delay. The Committee, therefore, strongly recommends that the Ministry should resolve the bottlenecks that have delayed the construction work and ensure that the construction will commence at the earliest.*

*(Para 3.5.6 ibid)*

### **Action Taken**

1.3.2 The DPR/ cost estimate was approved in 2017-18 on 5<sup>th</sup> October, 2017. MoU has been signed between NIDM and NBCC on 9<sup>th</sup> October, 2017. On completion of formalities of advance position, filling of alienation form and demarcation of the land in 17<sup>th</sup> January, 2018 NBCC has been given the go-ahead to start the construction of NIDM, Southern Campus. Mobilization of advance of Rs.3.43 core was released to NIDM on 23<sup>rd</sup> March, 2018. The advance can be released only after finalization of tender and award of work by NBCC as the exact value of tender cost and the cost put to tender would be known only then Therefore, fund couldn't be utilized during FY-2017-18. Hon'ble Vice President of India laid the foundation stone of NIDM Southern Campus on 22<sup>nd</sup> May, 2018.

## Further Recommendation

**1.3.3** The Committee while taking note of the reply hopes that the construction of NIDM would be completed within the time frame.

## 1.4 National Cyclone Risk Mitigation Project (NCRMP)

### *Recommendation*

*1.4.1 The Committee recalls that EWDS system was scheduled to be commissioned in both Odisha and Andhra Pradesh by the middle of 2017. However, now the date of commissioning has been pushed forward to April, 2018 for Odisha and July/August 2018 for Andhra Pradesh. Since the installation has been completed at most of the sites, the Committee expects the Ministry to expedite the testing phase. The Committee also cautions that any further delay in the commissioning of the project may have adverse effects in these States during this year's cyclonic season.*

*(Para 3.6.7 ibid)*

### **Action Taken**

1.4.2 The latest status of the commissioning of the EWDS in Phase-I states is as under:-

#### Odisha

1.4.3 Sites finalization, Radio Frequency and Survey work has been completed. Physical installation of EWDS equipment is complete at all sites (total 161) and testing is under progress. System is likely to be commissioned soon.

#### Andhra Pradesh

1.4.4 Sites finalization, Radio Frequency and Survey work has been completed. Physical installation of EWDS equipment is completed at most of the sites (total 257) and the System is likely to be commissioned by July/August, 2018.

1.4.5 Project Management Unit (PMU) in NDMA is taking all efforts for commissioning of EWDS at the earliest.

## Further Recommendation

**1.4.6** The Committee takes note of the submission of the Ministry of Home Affairs that the Early Warning Dissemination System (EWDS) is likely to be commissioned soon in Odisha and was to be commissioned in Andhra Pradesh by July/August, 2018. The Committee desires to be apprised whether or not the EWDS has been commissioned in both the States.

## ***Recommendation***

*1.4.7 The Committee observes that a substantial number of bridges and saline embankments are still under execution in Phase-I of NCRMP. The Committee recommends that the Ministry should pursue the States for an early completion of this Phase. In Phase-II, the implementation of most of the works is yet to begin. The Committee recommends that all the stages of processing should be completed as per schedule and construction work should commence at the earliest. The Committee also notes that in respect of six States, EWDS is likely to be commissioned by March, 2020 and recommends that the commissioning of EWDS may be done as per the timeline.*

*(Para 3.6.18 ibid)*

## **Action Taken**

1.4.8 Out of total 35 bridges and 14 Saline Embankment under phase I, 25 bridges and 12 saline embankments have been completed. Progress of balance bridges (10 nos) and saline embankment (2 nos) is being monitored frequently to ensure completion before scheduled closure of project by December, 2018.

1.4.9 The initial delay in implementation of the Phase-II states is mainly due to the non-finalisation of the sites, obtaining environment clearance, finalisation of design / Detailed Project Report, etc. However, since most of the sites are now ready, it is anticipated that the work would pick up substantially and the scheduled timelines would be adhered to.

1.4.10 For implementation of EWDS, Knowledge partners are already in place for 5 States, bid document finalisation is expected by August, 2018 which may result into installation of equipment/ EWDS by August, 2019.

## **Further Recommendation**

**1.4.11 The Committee notes the reply of the Ministry and hopes that the timeline for the projects undertaken would be adhered to while executing them. The Committee, however, desires to be apprised about the completion status of the remaining ten bridges and two saline embankments.**

## **1.5 Central Armed Police Forces**

### ***Recommendation***

*1.5.1 The Committee is displeased to see that the procedural bottlenecks have hampered the capital expenditure of the Ministry. The Committee, however, takes note of the submission of the Home Secretary that the Ministry has taken sincere efforts, during 2017-18, to simplify the procedures and resolve the bottlenecks. The Committee recommends that the Ministry should institutionalise a credible system of delegation of powers to empower the Forces and improve the capital expenditure.*

*(Para 4.3.5 ibid)*

## **Action Taken**

1.5.2 It was apprised to the Hon'ble Committee that the Ministry has taken sincere efforts, during 2017-18, to simplify the procedures and resolve the bottlenecks.

1.5.3 The powers delegated are reviewed from time to time and enhanced wherever need for such delegation is felt.

1.5.4 As explained in the reply to Para No. 2.2.7, the Ministry in 2017 has substantially enhanced delegated financial powers of Directors General/Directors of CAPFs/CPOs as detailed in the reply to Para No. 2.2.7 (order placed at **Annexure-I**).

1.5.5 In order to reduce the time in processing procurement related cases and to enhance the capabilities of CAPFs to incur capital expenditure, the Ministry has delegated substantial powers to CAPFs/CPOs. The details could be perused in the reply to Para No.2.2.7.

1.5.6 In respect of Delhi Police, financial powers have been delegated to CP Delhi to simplify the procedure which include:-

- (i) Mature condemnation (upto Rs.17 lakh) and procurement of vehicles against condemnation.
- (ii) Rs.10 crore for Major Works
- (iii)Rs.20 crore for procurement of machinery & equipment
- (iv)Rs. 5 crore for outsourcing recruitment work
- (v) Rs.10 crore p.a. for hiring DTC buses
- (vi)Full power for procurement of arms & ammunition from Ordnance Factory Board/Ordnance Factory Depot, stationery, scaled clothing, tentage and hiring of CCTV cameras.

1.5.7 For border infrastructure projects bottlenecks are mainly due to pending land acquisition, objection by Border Guard Bangladesh (BGB), etc. To overcome this problem the Government of West Bengal has been authorized to purchase land under their land purchase policy. Similarly, the Government of Meghalaya has been authorized to invoke urgency clause under the New Land Acquisition Act, 2013 for early acquisition of land. The progress is being reviewed at various levels regularly.

1.5.8 The recommendations of the Committee have been noted for compliance.

## **Further Recommendation**

**1.5.9 The Committee notes the steps the Ministry has undertaken regarding delegation of financial powers to forces that may enhance capital expenditure.**

## **1.6 Modernisation of Police Forces**

### ***Recommendation***

*1.6.1 The Committee appreciates that the Ministry of Home Affairs has revived the Modernisation of Police Forces Scheme on the recommendation of this Committee. The Committee is, however, of the considered view that all the sub-schemes under the revamped Umbrella Scheme must be implemented sincerely. The Committee, therefore, recommends that adequate awareness should be generated amongst the States and Union Territories regarding both the verticals comprising all the 17 sub- schemes.*

*(Para 4.7.12 ibid)*

### **Action Taken**

1.6.2 All stakeholders/Divisions have issued suitable guidelines in respect of implementation of their schemes/sub-schemes and suitable follow-up action has been taken up to generate awareness as recommended by the committee. The States/UTs are actively participating in implementation of the schemes.

1.6.3 So far as sub-scheme of ‘Assistance to States for Modernisation of Police’(i.e., erstwhile MPF scheme), workshops were organized in the months of January to March, 2018 at Bengaluru, Kolkata, Bhopal and Chandigarh covering all the States. In the workshops, guidance regarding effective utilisation of funds under the scheme for optimum benefit for the States was provided by Joint Secretary (Police Modernisation) of Ministry of Home Affairs, as well senior officers from Bureau of Police Research & Development (BPR&D), Directorate of Forensic Science Services (DFSS), Directorate of Coordination Police Wireless (DCPW). The workshops were attended by senior level officers of the State Governments/State Police Forces.

## **1.7 Education**

### ***Recommendation***

*1.7.1 The Committee takes into account the submission of the representatives of the UT of Dadra & Nagar Haveli on the proposal forwarded to the Ministry of Health and Family Welfare for opening one Medical College from among the 24 Medical Colleges proposed to be opened by the Ministry of Health and Family Welfare. The Committee is of the considered view that Dadra & Nagar Haveli deserves to have a medical college to cater to the health care needs of the local people at their door steps, and therefore, strongly recommends that UT Administration of Dadra & Nagar Haveli, in tandem with the Ministry of Home Affairs, must take up the matter with Ministry of Health and Family Welfare to ensure approval for opening of one Medical College in UT of Dadra Nagar Haveli.*

*(Para 5.17.4 ibid)*

### **Action Taken**

1.7.2 The proposal for establishment of a medical college in the UT of Dadra & Nagar Haveli has been approved and conveyed to the UT Administration.



## **1.8 Medical and Health**

### ***Recommendation***

*1.8.1 The Committee takes into consideration the submission of the UT Administration of Dadra & Nagar Haveli and observes that though the population is only 40,000 people, the area being remote, the people living there need medical attention. The Committee, therefore, recommends that while appointing doctors under NRHM, there should be a binding contract to serve at least for two years in the region and they may be offered better pay and perks as incentive.*

*(Para 5.22.2 ibid)*

### **Action Taken**

#### Dadra & Nagar Haveli

1.8.2 The view of committee is noted regarding taking of binding contract from doctors appointed under NHM for serving at least 2 years in region. Moreover, the U.T. has already initiated the proposal for enhancement of pay and perks of NHM doctors.

#### Daman & Diu

1.8.3 Proposal for a binding contract to serve for at least two years is under consideration.

### **Further Recommendation**

**1.8.4 The Committee wishes to be apprised of the decision taken on the above matters as early as possible.**

## **1.9 Demand No. 53 – Lakshadweep**

### ***Recommendation***

*1.9.1 The Committee observes that the UT Administration of Lakshadweep had taken up the work of construction of roads on the lands not initially owned by UT of Lakshadweep. Although it is evident that the people were happy to allow their land to be used because they required the roads, compensation is being demanded now by the owners of the lands. The Committee feels that the UT Administration does not have any option but to provide compensation to the people and, therefore, recommends that necessary measures may be taken for the purpose.*

*(Para 5.24.4 ibid)*

### **Action Taken**

1.9.2 Considering the public requirement and necessity for roads, UTLA has constructed few roads in some islands on the basis of consent given by land owners but, the procedural formalities of land acquisition could not be completed mainly due to implementation of new Land Acquisition Act from 2014 onwards. However, in such cases, UTLA has already initiated action

to complete the procedural formalities of land acquisition as per new Land Acquisition Act and land compensation has already been sanctioned in some cases. In such cases, as an interim measure UTLA is providing compensation to the land owners as lease rent and in cases where notification under the old Act has been issued but proceedings not completed (due to the enactment of the New Act), final compensation includes interest on amount from the date of initial notification.

### **Further Recommendation**

**1.9.3 The Committee takes note of the interim measures undertaken by the UTLA for providing compensation to land owners as lease rent and hopes that all the cases of land compensation would be settled at the earliest to the satisfaction of all land owners. The Committee desires to be apprised as and when the procedural formalities of land acquisition as per new Land Acquisition Act are finally completed.**

## Chapter - II

### Recommendations/Observations on which the Committee does not desire to pursue the matter in view of the Government's reply

#### 2.1 Sources of Energy

##### **Recommendation**

*2.1.1 The Committee laments the fact that the A&N Islands still have to depend fully on the conventional sources of energy for power generation. The Committee is of the considered view that the use of solar energy for power generation must be intensively promoted taking into account the weather conditions of the Islands. The Committee, therefore, strongly recommends that the UT Administration must undertake requisite measures to ensure installation of roof-top solar power plants in all the buildings in the Islands beginning with all public buildings. The Committee also recommends that the work pertaining to the proposed energy management centre must be completed expeditiously.*

*(Para 5.5.5 of 209<sup>th</sup> Report)*

##### **Action Taken**

2.1.2 UT Administration is taking measures to ensure installation of roof-top solar power plants in all the buildings. Action already taken in this regard is as follows:

- (i) 1 MWp Roof top solar power plant on 15 govt. buildings are installed and all are in operation since April, 2017. UT Administration will purchase power from SECI @ Rs.4.64 per unit through Power Purchase Agreement for 25 years. This Project has generated 858333 units till March, 2018 which has saved 225424 litres of diesel amounting to Rs.134.80 lakh (@Rs.59.80 per litre).
- (ii) Installation of grid connected 1-10 KWp Rooftop Solar Power plant in private domestic residence is in progress by M/s Ujaas Energy Pvt. Ltd., Indore and till date a total capacity of 22.11 KWp has been commissioned. The target is 2 MWp.
- (iii) Installation of 3 MWp Solar Rooftop in Govt. buildings:- Power Purchase Agreement (PPA) has been signed with M/s Mundra Solar Pvt. Ltd. on 22<sup>nd</sup> March, 2018 for grid connected solar roof top on Govt. buildings.

2.1.3 Administration has signed agreement with Power Grid during November, 2017 for setting up of Energy Management Centre. Power Grid is finalising tender. Administration will ensure that the proposed energy management centre is completed expeditiously.

##### **Further Recommendation**

**2.1.4 The Committee notes the progress made in projects pertaining to installation of rooftop solar power plants in private domestic residences and in Government buildings.**

## **2.2 Light and Sound Programme at Cellular Jail in Port Blair**

### ***Recommendation***

*2.2.1 The Committee takes note of the submission of the Chief Secretary that the changes in the script of the 'Light and Sound Show', held at the National Monument of Cellular Jail in Port Blair, are under consideration. The Committee, therefore, recommends that the suggestions of different stakeholders, including those of people's representatives, may be considered favorably and incorporated suitably while considering the change in the script of the light and sound show.*

*(Para 5.11.3 ibid)*

### **Action Taken**

2.2.2 The UT Heritage Committee deliberated on the Detailed Project Report of upgradation of Sound & Light Show of the Cellular Jail. The Committee decided script and duration of the show should be kept the same. Further, it was also decided to obtain feedback from the tourists on the present Sound & Light show inviting suggestions for improving the show and analysis of the feedback to be submitted to the Administration.

## **2.3 Other Developmental Issues Pertaining to the UT of Andaman and Nicobar Islands**

### ***Recommendation***

*2.3.1 The Committee reiterates its recommendation made in the Para 5.5.2 of 197<sup>th</sup> Report on Demands for Grants (2016-17) of the Ministry of Home Affairs (MHA) that the people's representatives should have a say in decision-making process of UT since it does not have any legislative assembly, where grievances of the people could be heard. The Committee, therefore, recommends that the UT Administration must consult the elected representatives while taking any policy decision or finalizing development measures concerning the UT.*

*(Para 5.12.2 ibid)*

### **Action Taken**

2.3.2 A & N Islands is following grassroots level planning. Vision, Strategy and Action Plan formulation process starts from the Gram Panchayat level. All the District prepare District level document covering policy decision/ development measures/allocation of funds concerning the District and is placed before the District Planning Committee (DPC) having representation of elected representatives for deliberation and recommendation.

2.3.3 Administration has UT level Consultative Committee under the chairmanship of the Chief Secretary with Hon'ble Member of Parliament and other elected representatives and tribal leaders as members for consultation regarding allocations and priority of schemes/projects under budget estimate/revised estimate.

2.3.4 A&N Islands have Administrator's Advisory Council, having representation of elected representative, political parties, trade organisation, prominent citizens, etc., where policy decisions are discussed.

2.3.5 Further, Home Minister's Advisory Committee (HMAC), having representation of elected representative, tribal leader, prominent citizens, etc., also exist where development issue and policy decision are taken in respect of UT of A & N Islands.

## Chapter - III

### Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee

#### 3.1 Underutilisation of Funds

##### *Recommendation*

3.1.1 *The Committee takes note of the sub-optimal expenditure incurred by most of the Governments of UTs. The Committee is aware that the Union Territories have been pleading for more funds every fiscal year for developmental activities. However, the trend of expenditure is not convincing enough to justify the demands for higher allocations. The Committee fears that unless the Union Territories establish strong fund utilization credentials, their demands for higher allocations may not be acceded to by the Ministry of Finance. The Committee, therefore, recommends that the Union Territories must demonstrate a strong conviction for achieving optimal fund utilization in every quarter. The Committee also recommends that the Ministry of Home Affairs may review the fund utilization status of every UT on a monthly basis and implement corrective measures in a proactive manner.*

*(Para 2.3.3 of 209<sup>th</sup> Report)*

##### **Action Taken**

3.1.2 The recommendation of the Committee has been noted. The UT Administrations have been advised to establish a robust mechanism to improve their consumption capacity for achieving optimal fund utilization quarter-wise and also review the fund utilization status on a monthly basis.

##### **Further Recommendation**

3.1.3 **The Committee feels that the MHA has failed to grasp the intent of the recommendation. The action taken by MHA is to strongly advise the UT Administrations to follow the direction for strict compliance. But the recommendations of the Committee was for the MHA to ensure that the fund utilization status of every UT be reviewed on a monthly basis and corrective measures are taken in proactive manner. The Committee, therefore, reiterates its recommendation.**

#### 3.2 Demand No. 46 – Ministry of Home Affairs

##### *Recommendation*

3.2.1 *The Committee observes the poor expenditure incurred by the Ministry during 2017-18 under several heads viz. Other Disaster Management Schemes, Infrastructure for Disaster Management, Other Central Miscellaneous Expenditure, and National Cyclone Risk Mitigation Project with World Bank Assistance. The Committee expresses its displeasure at the failure of the Ministry to ensure optimal fund utilization and recommends that the Ministry should closely*

monitor the expenditure under these heads to achieve optimal utilization during the next fiscal year.

(Para 3.1.7 *ibid*)

## Action Taken

3.2.2 The B.E. R.E and Utilisation under Demand No. 46 for the financial year 2017-18 is as follows:-

| (Rs. in crores) |  |               |               |               |                  |              |
|-----------------|--|---------------|---------------|---------------|------------------|--------------|
| S. No.          | Name of Scheme                         | B.E           | R.E           | Exp.          | % of utilisation |              |
|                 |  |               |               |               | BE               | RE           |
| 1.              | <b>ODMS</b>                            |               |               |               |                  |              |
|                 | ODMP*                                  | 34.99         | 19.56         | 15.60         | 44.58            | 79.75        |
|                 | NDMP                                   | 2.02          | 6.66          | 2.68          | 132.67           | 40.24        |
|                 | NIDM (Estt.)                           | 12.00         | 10.00         | 7.87          | 65.58            | 78.70        |
|                 | UNDP for DRMP                          | 8.00          | 8.00          | 8.00          | 100              | 100          |
|                 | NDRR                                   | 50.00         | 50.00         | 50.00         | 100              | 100          |
|                 | <b>Total</b>                           | <b>107.01</b> | <b>94.22</b>  | <b>84.15</b>  | <b>78.64</b>     | <b>89.31</b> |
| 2.              | Infrastructure for Disaster Management |               |               |               |                  |              |
|                 | NDRF                                   | 180.00        | 183.96        | 183.69        | 102.05           | 99.85        |
|                 | NIDM-#OB (Rohini)+ AP                  | 20.00         | 15.00         | 13.44         | 67.20            | 89.60        |
|                 | NECP-PS-II                             | 8.01          | 8.01          | 7.80          | 97.38            | 97.38        |
|                 | <b>TOTAL</b>                           | <b>208.01</b> | <b>206.97</b> | <b>204.93</b> | <b>98.52</b>     | <b>99.01</b> |
| 3.              | NCRMP                                  | 694.25        | 630.39        | 630.33        | 90.79            | 99.99        |

\* the Utilisation was low due to non receipt of utilisation certificate from the State Govt.

# Due to certain quality issues arisen for the construction of Rohini Campus, the matter has been referred to CTE in CVC in terms of MoU signed with NBCC. Construction would resume after receipt of report of CTE, CVC advice therein.

## Further Recommendation

3.2.3 The Committee observes that the Ministry was not able to fully utilize the funds allotted under several heads such as Other Disaster Management Projects and National Institute for Disaster Management (Estt.) despite the fact that allocation was slashed at RE stage. The Committee feels that such underutilization is inexplicable. The Committee had recommended that close monitoring of expenditure needs to be undertaken but there is no action on that. Therefore, the Committee again recommends that necessary measures may be taken to achieve full utilization of funds under various heads of Other Disaster Management Schemes.

3.2.4 The Committee also observes that an amount of Rs. 2.02 crore was allocated for National Disaster Management Plan (NDMP) in B.E. 2017-18 that got increased to Rs. 6.66 crore, out of which only 40.24% utilization could be achieved. The Committee is not satisfied with the explanation given by the Ministry that due to non-receipt of utilisation certificate from the State Government, the allocation could not be utilised. Therefore, the Committee desires that the Ministry of Home Affairs (MHA) may take up the matter with the State Governments and supervise the situation. The Committee desires to be apprised about the steps taken in this regard.

## Recommendation

3.2.5 The Committee notes that there has been a significant shortfall in the funds granted under certain heads, such as Relief and Rehabilitation for Migrants and Repatriates, Infrastructure for Disaster Management and Home Guards, as compared to the amounts projected by the Ministry. The Committee is concerned as to how the Ministry would be able to cope with such a huge shortfall in the allocations. The Committee hopes that the Ministry would be able to prudently utilise the allocations so that the implementation of major projects under these heads is not adversely affected.

(Para 3.1.8 *ibid*)

## Action Taken

3.2.6 An amount of Rs. 340 crore was allocated under Grant No. 46- Other Expenditure of MHA, Major Head-3601: Grant-in-Aid to the State Government, 08- Other transfer/grants to States (sub-major Head), 08.111- Special Assistance (Minor Head), 03-Relief and Rehabilitation Grants, 03.09- Land Boundary Agreement, 1974 and its Protocol, 2011, 03.09.31- Grant-in-aid General, at BE stage. However, it was revised to Rs. 225 crore at RE stage.

(Rs. in crores)

|  | Year    | Proposed Outlay | Approved | BE  | Shortfall between Projected and approved outlay (3-4) | Shortfall b/w approved outlay and amount allocated in BE (4-5) | Impact of less allocation of Funds   |
|--|---------|-----------------|----------|-----|---|--|--|
| 1  | 2       | 3               | 4        | 5   | 6   | 7  | 8  |
| Infrastructure for Disaster Management (NDRF(OB & RB) + NIDM(CAMPUS)+ NECP | 2017-18 | 203.00          | 208.00   | 208 | 5   | 0  | No less allocation was made.   |
| Infrastructure for Disaster Management (NDRF(OB & RB) + NIDM(CAMPUS)+ NECP | 2018-19 | 352.92          | 240.00   | 240 | 112.92  | 0  | Department of Expenditure indicated that any further requirement will be considered based on progress. |



## **Home Guard**

|  | Year    | Proposed Outlay | Approved | BE | Shortfall between Projected and approved outlay (3-4) | Shortfall b/w approved outlay and amount allocated in BE (4-5) | Impact of less allocation of Funds |
|--|---------|-----------------|----------|----|---|--|------------------------------------|
| 1                                      | 2       | 3               | 4        | 5  | 6   | 7  | 8                                  |
| Re-imbursment to State for Home Guards | 2017-18 | 25              | 25       | 25 | 0   | 0  | No less allocation was made.       |

### **Further Recommendation**

**3.2.7** The Committee notes the reply furnished by the Ministry. The Committee observes that the data pertaining to Home Guards pertains to Financial Year 2017-18 while the committee had pointed out the shortfall in allocation in the year BE 2018-19 *vis-à-vis* the amount projected by the Ministry. The Committee finds that the Ministry has not furnished any details of utilization of funds during the first quarter of 2018-19 under the head 'Infrastructure for Disaster Management', which could have helped the Committee to understand whether or not the shortfall in the allocation would affect the implementation of various projects. The Ministry has also not indicated anything about its plan/proposal to seek any additional funds at RE stage. The Committee, therefore, recommends that the Ministry should furnish complete details with respect to utilisation of funds.

### **3.3 National Disaster Response Force (NDRF)**

#### ***Recommendation***

*3.3.1* The Committee takes note of the measures taken during the last two years to enhance the capacity of the NDRF. The Committee notes that the Ministry is considering proposals for the up-gradation of equipment to enhance the operational capability of the NDRF and for the establishment of the NDRF Academy to impart specialized training to NDRF/ SDRF personnel. The Committee is of the view that both efforts are important to improve the operational efficiency of NDRF in the short term as well as to build the capacity of the forces in the long term. The Committee, therefore, recommends that the Ministry must expedite the process of consideration of these proposals and grant an early approval.

*(Para 3.3.4 ibid)*

#### **Action Taken**

3.3.2 Recommendations of the Hon'ble Committee noted for compliance.

#### **Further Recommendation**

**3.3.3** The Committee feels that noting Committee's recommendation for compliance without any action taken thereon tantamounts to no action. The Committee, therefore, reiterates its recommendation and desires that the Ministry furnish the details of action

**taken regarding the operational efficiency of NDRF in the short term and capacity of the forces in the long term and also on action taken on the proposals of NDRF.**

### **3.4 Relief and Rehabilitation for Migrants and Repatriates**

#### ***Recommendation***

*3.4.1 The Committee is aware that the Cabinet Committee on Security (CCS) had approved an allocation of Rs. 1005.99 crore for a period of five years from 2015-16 to 2019-20 for implementing the rehabilitation package for returnees and up-gradation of infrastructure of the Bangladeshi Enclaves and Cooch Behar District after the transfer of enclaves between India and Bangladesh under the Land Boundary Agreement. Out of this, an amount of Rs. 280.00 crore was released up to 2016-17. The Committee notes that the allocation of Rs. 340.00 crore, granted in BE 2017-18, was reduced at RE stage to Rs. 225.00 crore. The Committee also observes that the Ministry was able to utilise only Rs. 143.00 crore by the end of January 2018. The Committee is displeased that as against a target of releasing around Rs. 200.00 crore per year on an average from 2015-16 to 2019-20, the Ministry was able to release only Rs. 280.00 crore during the first two years out of which only Rs. 206.00 crore has been utilised. The Committee is also dismayed at the pace of fund utilisation during 2017-18. The Committee fears that this sub-optimal utilization of funds will affect the implementation of this rehabilitation package for returnees. The Committee is apprehensive as to how the important housing and infrastructure projects would be implemented in a timely manner if such poor utilisation of fund continues. The Committee, therefore, recommends that the Ministry should pursue the State Governments concerned for better utilisation of funds and early implementation of the package. The Committee also recommends that the Ministry should send a team to assess the status of implementation of various projects sanctioned under this package and submit its findings to this Committee in the Action taken replies.*

*(Para 3.4.6 ibid)*

#### **Action Taken**

3.4.2 Cabinet Committee on Security (CCS) had approved an allocation of Rs. 1005.99 crore for a period of five years from 2015-16 to 2019-20 for implementing the rehabilitation package for returnees and up-gradation of infrastructure of the Bangladeshi Enclaves and Cooch Behar District after the transfer of enclaves between India and Bangladesh under the Land Boundary Agreement. However, after tendering process by the State Government of West Bengal the cost of scheme was reduced to Rs. 783.49 crore except the component development of Police infrastructure. An amount of Rs. 140 crore released during each of the FY 2015-16 and 2016-17. Rs. 225 crore released during 2017-18. The remaining amount of Rs. 278.49 crore will be released to the State Government during 2018-19 and 2019-20. As far as the visit is concerned, a visit was made by the then JS (FFR) from 9<sup>th</sup> November, 2017 to 12<sup>th</sup> November, 2017 and the next visit is scheduled shortly. Details of the last visit are placed at **Annexure-II**.

#### **Further Recommendation**

**3.4.3 The Committee observes that the progress of implementation of rehabilitation package for returnees and up-gradation of infrastructure of the Bangladeshi Enclaves and**

**Cooch Behar District is quite unsatisfactory. The Committee also observes JS (FFR) had made the visit to assess the status of implementation in November, 2017, however, it has been a year since then. The Committee, therefore, recommends that the officers concerned must undertake a fresh visit and submit a detailed status report on implementation of various components and projects of the rehabilitation package.**

### ***Recommendation***

*3.4.4 The Committee is not satisfied with the reply of the Ministry as it failed to provide the current status of implementation of the rehabilitation of persons who opted for Indian citizenship subsequent to the exchange of enclaves between India and Bangladesh. The Committee is already aware about the details of the package that was formulated for the rehabilitation of returnees. The Committee, however, desires to know the ground level status of implementation of various provisions of this package. The Committee, therefore, recommends that the Ministry should desist from giving a routine and evasive reply and furnish a detailed status of implementation of various provisions of this rehabilitation package. The Committee also desires to be apprised of the project-wise details against which the utilisation certificates were submitted by the State Governments concerned and the various purposes for which those funds were utilised.*

*(Para 3.4.9 ibid)*

### **Action Taken**

3.4.5 The scheme aims at ensuring permanent rehabilitation of the returnees. As per the report of State Government of West Bengal work progress of construction of permanent cluster at Mekhliganj is about 45%, Haldibari 50% and Dinhata 12%, will be completed by September, 2018. Simultaneously, temporary relief has been provided in the form of gruel kitchen, ration, tentage, utensils/fodder to the returnees. Supply of dry ration is still in progress. Dry ration includes rice, kerosene oil, salt, mustard oil, masur dal and milk powder which are being provided to each enclave dweller every month. The work progress of installation of Hybrid Light Duty Tubewell and development of River Lift Irrigation has been completed. Upgradation of Dinhatata S.D. Hospital started and upgradation of hospital infrastructure is about to complete. Rural electrification works in all the 33 inhabited erstwhile Bangladeshi enclaves have been completed and household electricity connection has been provided. One enclave namely Chitt Tilai is being electrified through solar power. The work of 15 out of 16 piped water supplies has been completed. Under upgradation of school infrastructure 17 additional class room, 26 additional toilets and 11 additional girls toilets have been completed. Out of 25 Anganwadi centers, the development in 18 Anganwadi centers has been completed. Out of 7 community halls, the work of 2 community halls completed. The detailed progress report of State Government of West Bengal is enclosed as per **Annexure-III**.

3.4.6 As far as Indian Citizenship is concerned, it has already been granted to erstwhile Bangladesh enclave dwellers vide notification dated 12<sup>th</sup> October, 2015 (**Annexure-IV**).

## **Further Recommendation**

**3.4.7** The Committee takes note of the progress report on rehabilitation package for the returnees and upgradation of infrastructure of Cooch Behar District and erstwhile Bangladeshi enclaves in India. The Committee, however, observes that the progress furnished is only till 30<sup>th</sup> November, 2017 and updated progress has not been furnished. The Committee also observes that the progress with respect to several projects is dismal and is doubtful that the Ministry would have been able to complete the projects within the stated date of completion, i.e., September, 2018. The Committee, therefore, recommends that the Ministry should expedite the implementation of all the projects that are being implemented under the rehabilitation package and furnish latest status on the same.

### ***Recommendation***

*3.4.8* The Committee is not at all satisfied with the pace of the disbursement of financial assistance being given to the Displaced Persons of PoJK and Chhamb. The Committee expresses its concern that out of a package of Rs.2000 crore, only an amount of Rs.436.11 crore has been disbursed by the Government to 8851 beneficiary families. This is a matter of worry to the Committee. Keeping in view the slow pace of disbursement, the Committee is apprehensive of the assurance given by the Ministry that they would be able to complete the disbursement process during 2017-18. The Committee, nevertheless, strongly recommends that the Government must undertake all out efforts for the disbursal of financial assistance to the remaining 27,517 displaced families expeditiously to ensure the completion of disbursement process during the current year itself.

*(Para 3.4.12 ibid)*

### **Action Taken**

3.4.9 Under the Prime Minister's Development Package, 2015 an amount of Rs.2000 crore, was allocated for providing cash assistance of Rs.5.5 Lakh per family to 36384 to displaced families from Pakistan occupied Kashmir and Chhamb Niabat Areas by the Financial Year 2020-21. During the Financial Year 2017-18, only an amount of Rs. 300 crore was allocated for this Scheme. The allocated amount was highly insufficient in comparison to the number of authenticated proposals furnished by the State Government of Jammu and Kashmir for providing relief. Accordingly, an additional amount of Rs.170 crore was made available under this sub-Head by way of re-appropriation from the sub-Head SRE (R&R). It is stated that the entire amount of Rs.470 crore has been spent till 31<sup>st</sup> March, 2018 for providing relief to 9636 beneficiaries. This is in addition to Rs. 9.33 crore released to 175 beneficiaries during the Financial Year 2016-17. Accordingly, a total of Rs. 479.33 crore has been released to 9811 beneficiaries till 31<sup>st</sup> March, 2018. Thus, it is pertinent to mention that all authenticated proposals received from the State Government during the Financial Year 2017-18 have been processed and the allocated amount has been fully disbursed.

3.4.10 In addition, during the 1<sup>st</sup> half of April, 2018, this Ministry has disbursed an amount of Rs. 99.04 crore to 2240 beneficiaries. Hence, no proposal for financial assistance from the State Government is pending with this Ministry as on date.

## **Further Recommendation**

**3.4.11** The Committee takes note of the reply of the Ministry but is not convinced as to how the Ministry plans to utilize the remaining amount out of the Rs. 2,000 crore package. The Committee, therefore, recommends that the Ministry should provide a detailed plan of action for implementation of Prime Minister's Development Package, 2015 for J&K along with a timeframe for implementation of various components and utilization of funds under the package. The Committee also desires to know the number of families out of the total 27,517 families that are yet to receive financial assistance and the number of families that have received full amount that was promised under the package.

## **3.5 Allocation, Projections, Variations and Expenditure Trend**

### ***Recommendation***

*3.5.1* The Committee is disappointed to observe that the expenditure under some schemes, particularly Nirbhaya, MoPF and CCTNS, Police Infrastructure (Delhi Police) and Maintenance and Border Check Post has been abysmally low. The Committee understands that the under utilisation of allocated funds became the reason for reduction of allocation of funds at RE stage under Demand No. 48 (Police). The Committee strongly disapproves the declining trend of expenditure under these schemes and reiterates its recommendation that the Ministry must undertake necessary measures to improve the absorption capacity of the implementing agencies to ensure optimal utilisation of such funds in the upcoming fiscal year.

*(Para 4.2.6 ibid)*

### **Action Taken**

3.5.2 The major portion of allocation under these schemes is under the Scheme 'Police Infrastructure'. Most of the construction work is executed through Central Public Works Department, National Building Construction Corporation and Border Roads Organisation. The funds are released to the executing agencies by the concerned Offices/Departments, as per the demands raised by them. However, these agencies are not able to utilize the entire funds released to them due to delay in acquisition of land, certain climatic factors, labour problems, local agitations and non receipt of required clearances from the concerned State Governments and non receipt of bills in time.

3.5.3 The progress of fund utilization is reviewed at the CAPF/CPO level as well as at the Ministry level regularly. Due to these efforts under the Scheme 'Police Infrastructure', against the BE of Rs.4447.06 crore, the expenditure was Rs.4556.74 crore (102.47%). Delhi Police utilized 99.95% of RE (Rs.249.38 Crore out of the RE of Rs.249.51 crore) under the Police Infrastructure (Delhi Police).

3.5.4 To further expedite the process the Ministry has recently enhanced the limits for delegation of financial powers to Directors General / Directors of CAPFs/CPOs from Rs. 10 crore to Rs. 15 crore for Works to be executed by CPWD/ PWOs as per Rule, 133(2)&(3) of GFR, 2017 in consultation with IFAs and from Rs. 50 lakh to Rs. 1 crore for Minor Works

(petty repairs of Non Residential Buildings / Residential Buildings) as per Rule 133 (1) and 133 (2) & (3) of General Financial Rules, 2017. A copy of the order is enclosed as **Annexure-I**.

3.5.5 Under CCTNS the Ministry was able to utilize Rs.244.99 crore out of the RE of Rs.249.50 crore, thus achieving a fund utilization level of 98.2%.

3.5.6 The slow pace of expenditure was witnessed under Integrated Check Posts (ICPs). As it involves procurement of land, the land for the ICPs at Sunauli and Sutarkandi is likely to be completed and process of acquisition of land at 6 more locations shall be initiated. Work is likely to be awarded for construction of ICPs at 3 locations, Passenger Terminal Building at one location and accommodation for Border Guarding Forces at 7 operational/under construction ICPs. Installation of Full Body Truck Scanner (FBTS) is likely to be completed by September, 2018 at ICP Attari, Petrapole and Raxaul.

3.5.7 So far the Scheme of Assistance to States for Modernisation of Police (Erstwhile Modernisation of Police Forces Scheme) is concerned, it has been experienced that under the scheme, States take quite a long time to incur expenditure after release of funds. As per, General Financial Rules, the States have to furnish Utilization Certificates (UCs) in respect of the funds released up to the previous year to last year, for being eligible for release of funds during given year. During 2017-18 due to pendency of Utilization Certificates, funds could not be released to the States as per their allocation. To increase absorption capacity at the States end, the following measures have been undertaken:-

- (i) In the new guidelines, approval cycle has been preponed and this is likely to advance the release of funds thereby states will get more time to procure the approved items.
- (ii) States Police have been adequately briefed regarding faster procurement. For this workshops were organized at Bengaluru, Kolkata, Bhopal and Chandigarh. Various solutions to delay in procurement of items were discussed.
- (iii) The State Police have been advised to use GeM portal for further procurement.
- (iv) In case of procurement through global tendering, States have been asked to club their requirement of various items with that of Central Armed Police Forces.
- (v) For enhancing the utilization of funds and streamlining the process, the State Level Empowered Committee (SLEC) of States has been reconstituted at Additional Chief Secretary/Principal Secretary (Home)/Home Commissioner level and States are constantly instructed to submit their Utilization Certificates (UCs) on time and in correct format.

3.5.8 In addition to the submission made above, it is submitted that the recommendation of the Committee has been noted for compliance.

3.5.9 However, it is submitted that in order to expedite the expenditure, the Ministry regularly conducts expenditure review meetings at the highest level (viz. Home Minister/ Home Secretary/

Financial Advisor). All the Budget Controlling Authorities of organizations / Divisions are given opportunity to come up with any issues, relating to the expenditure that they may be facing, and then efforts are made to sort out the issues, remove all bottlenecks and simplify the procedure.

### **Further Recommendation**

**3.5.10** The Committee notes the measures taken by the Ministry to enable the States to expedite their procurement process, however, the Committee feels that the actual implementation of these measures depends on the States concerned. The Committee, therefore, recommends that the Ministry should regularly take stock of the situation and over a period of time identify the States that are prone to procurement delays. The Committee also recommends that the Ministry should establish an inter-state forum for interaction between the heads of State Level Empowered Committees of different States under the guidance of the Ministry of Home Affairs so as to allow them to share best practices for enhancing their absorption capacity and reduce procurement bottlenecks.

### **3.6 National Intelligence Grid (NATGRID)**

#### ***Recommendation***

*3.6.1 The Committee observes that the disturbing trend of poor expenditure and reduction in allocation at RE stage continues in 2017-18 as well. The allocation of Rs. 45.57 crore granted in BE 2017-18 was substantially cut down to Rs. 22.77 crore in RE 2017-18. The Committee is not convinced by the explanation furnished by the Ministry that funds could not be spent due to non-availability of appropriately qualified professionals for various posts in the organization and due to reduced requirements under the head ‘Machinery and Equipment’. The Committee recommends that the Ministry should closely monitor the fund utilisation under NATGRID and ensure that the funds are not surrendered during the upcoming fiscal year.*

*(Para 4.5.4 ibid)*

#### **Action Taken**

|              | <b>(Rs. In crores)</b> |                   |
|--------------|------------------------|-------------------|
|              | <b>BE 2017-18</b>      | <b>RE 2017-18</b> |
| Revenue      | 23.97                  | 20.77             |
| Capital      | 21.60                  | 2.00              |
| <b>Total</b> | <b>45.57</b>           | <b>22.77</b>      |

3.6.2 Provision of Rs.21.60 crore in the head Machinery & Equipment was kept for payment to System Integrator to be engaged for implementation of OSINT (EVA) Solution and development activities in other tracks. Due to non-finalization of procurement tender, Rs.2.00 crore retained for conducting Proof of Technology (PoT) could also not be utilised and had been subsequently surrendered at RE stage.

3.6.3 An amount of Rs. 2 crore has been sought under ‘Machinery and Equipment’. The expenditure was to be incurred on procurement of Hardware and Software for Proof of Technology on Connectors. The same was approved by the 5<sup>th</sup> Operations Committee meeting

held on 29<sup>th</sup> November, 2017 (Minutes issued on 4<sup>th</sup> January, 2018). Now, the technical specifications of the items to be procured are being finalized and the same would be procured through Open tender process. As such, no expenditure was incurred during the financial year 2017-18.

3.6.4 Out of the 41 critical roles of consultants approved, the action taken is as under:-

- (i) At present, 14 consultants are on board.
- (ii) Advertisements were issued by NISG for 9 positions in the second phase out of 19 and also for 5 positions which remained unfilled in the first phase of 22 due to resignation /unavailability of suitable candidates.
- (iii) Out of the 14 positions, interviews for on boarding consultants for 12 roles were held from 13.02.2018 to 03.04.2018 and candidates for 9 positions selected.
- (iv) For remaining 5 positions (4 from the second phase of 19 positions and 1 from the first phase of 22 positions) Interviews will be held shortly.

3.6.5 NATGRID is further examining timelines for engagement of 10 remaining consultants as per requirements during FY 2018-19.

### **Further Recommendation**

**3.6.6 The Committee is surprised that even though an amount of Rs.21.60 crore was allocated under Capital Head, the same was initially reduced to Rs. 2 crore at RE stage and finally had to be surrendered. The Committee is not satisfied with the reply of the Ministry as it only reaffirms the fact that NATGRID's (National Intelligence Grid) operationalization has suffered due to procedural delays and as a result the capital funds have been underutilized. The Committee also notes that the technical specifications of the items to be procured have not been finalized yet. The Committee, therefore, strongly recommends that the Ministry should expedite the process of procurement of Hardware and Software for Proof of Technology and complete the procurement at the earliest.**

**3.6.7 The Committee also notes that a majority of Consultants are yet to be hired despite passage of a long time. The Committee, therefore, recommends that the Ministry should expedite the procurement process and hiring of Consultants so as to achieve early operationalisation of NATGRID.**

### **3.7 Central Police Organisations**

#### ***Recommendation***

*3.7.1 The Committee notes that net total increase of Rs.24.00 crore over BE 2017-18 at RE 2017-18 and net total increase of Rs.120.34 crore over BE 2017-18 at BE 2018-19 have happened on account of the revenue component whereas the Ministry has not given satisfactory explanation for the drastic cut of Rs. 23.84 crore at RE 2017-18 in the capital component that has been reduced from Rs. 45.67 crore to Rs.21.83 crore. The Committee strongly urges the Ministry to find out the actual reasons as to why each of these six CPOs failed to utilise the*



*capital allocation. The Committee also recommends that serious rethinking be done by the Ministry in consultations with the end-users to cut down procedural delays that would help them to get quick approval of various proposals for capital investments. Further, the Committee believes that if the Ministry fails to take a quick relook at the existing system of capital expenditure management of CPOs, the allocation of Rs. 36.35 crore in BE 2018-19 may meet the same fate as in the RE 2017-18.*

*(Para 4.6.5 ibid)*

### **Action Taken**

3.7.2 Among the CPOs the major reductions of Rs. 20.85 crore under the Capital Section has occurred in respect of the Directorate of Communication Police Wireless (DCPW) and Tear Smoke Unit (TSU) under the object head Machinery and Equipments as the proposals could not materialize in estimated time.

3.7.3 In addition to the submissions made above, it is submitted that the Ministry has recently enhanced the limits for delegation of financial powers to Directors General / Directors of CAPFs/CPOs.

3.7.4 The Ministry has also recently delegated substantial financial powers to CAPFs/CPOs for procurement related activities and for streamlining the procurement procedure, as explained in the reply to Para No. 2.2.7. This is likely to help in better capital expenditure management to a great extent.

3.7.5 It is further submitted that in order to expedite the expenditure, the Ministry regularly conducts expenditure review meetings at the highest level (viz. Home Secretary/ Financial Advisor). All the Budget Controlling Authorities of organizations / Divisions are given opportunity to come up with any issues, relating to the expenditure that they may be facing, and then efforts are made to sort out the same and remove bottlenecks and simplify the procedures.

3.7.6 However, the recommendations of the committee have been noted for compliance.

### **Further Recommendation**

**3.7.7 The Committee feels that by conducting the regular review meetings the Ministry should have identified the reasons as to why the proposals under the head 'Machinery and Equipments' were not materializing within stipulated time. The Committee, therefore, while reiterating its recommendation to the Ministry to rethink to cut procedural delays expects that the Ministry would furnish the status of proposals with respect to DCPW and TSU, along with specific reasons for delay in procurement.**

## **3.8 Schemes for Safety of Women**

### **Recommendation**

3.8.1 *The Committee is surprised to note that the allocations made for Schemes for Safety of Women has been drastically cut down from Rs.313.30 crore at BE 2017-18 to just Rs.81.75 crore*

*at BE 2018-19 which is supposed to be spent by all the States and Union Territory Governments, including the Delhi Police. The Committee is disappointed that the allocated amount of Rs. 22.69 crore (capital) could not be utilised completely due to which the allocation got substantially decreased to Rs.7.87 crore in RE 2017-18. The Committee strongly disapproves of this lack of seriousness in strengthening the safety and security of women in the country. The Committee wishes to remind the Ministry that Nirbhaya Fund was intended to implement schemes which are technology-driven and which will significantly enhance the security of women. The Committee, therefore, recommends that the Ministry should desist from allocating funds, which are granted under the Nirbhaya Fund, for the purposes that can be covered by normal spending. The Committee also recommends that at least one scheme should be implemented in every city under the Nirbhaya Fund to significantly enhance the security of women.*

*(Para 4.9.4 ibid)*

### **Action Taken**

3.8.2 The Government places the highest priority to address the issue of rising crimes against women. The allocation for 'Schemes of Safety of Women', BE 2017-18 was Rs. 313.30 crore. It includes Rs. 84.40 crore for Emergency Response Support System (ERSS), Rs. 200 crore for Cyber Crime Prevention against Women and Children (CCPWC) and Rs. 28.90 crore for Schemes related to Delhi Police.

3.8.3 At the Revised Estimate stage, an amount of Rs. 76 crore was allotted for Emergency Response Support System (ERSS). The ERSS project is to introduce nationwide single emergency number '112' backed by Computer Aided Dispatch (CAD). During the period 2016-17 and 2017-18 funds have been released to States and UTs for implementation of the same. Therefore, since most of the expenditure out of the approved outlay under the scheme has already been incurred upto 2017-18, only a small amount is required during 2018-19 for the balance activities. As such, this decrease in allocation cannot be regarded as decreased attention towards the cause of safety of women.

3.8.4 In fact, the Government has recently identified eight large cities for implementation of Safe-City Projects for women at a total cost of Rs. 2919.55 crore. The cities identified are Delhi, Chennai, Kolkata, Mumbai, Bangalore, Hyderabad, Lucknow & Ahmedabad. It is expected that the cities shall start implementing their plan in the fiscal year 2018-19.

3.8.5 It would thus be seen that there is no reduction in allotments for the purpose, on the other hand there is a marked increase in allotments.

3.8.6 Further, under the Central Victim Compensation Fund (CVCF) Scheme, financial assistance of Rs. 200 crore as one-time grant has been sanctioned from Nirbhaya Fund and allocated to States / UTs for compensating women victims on crimes committed against victims of acid attacks, rape, trafficking etc. The entire amount of 200 crore has been disbursed to all the States/UTs during the financial year 2016-17. States/ UTs have been reminded for furnishing of Utilization Certificate for the amount received by them under CVCF as a one-time grant.

3.8.7 The project of new office Building for office of Special Unit for Women & Children (SPUWAC) and Special Unit for North East Region (SPUNER) at Nanak Pura, New Delhi under

the Scheme for Safety of Women (Funded by Nirbhaya Fund) has been awarded to M/s UPRNN. The building plan was released on 21<sup>st</sup> September, 2017. During the financial year 2017-18, Rs. 21.17 crore was allocated under the scheme for Safety of Women (Nirbhaya Fund), out of which Rs. 2.35 crore (Mobilization Advance) was released to M/s UPRNN on 9<sup>th</sup> August, 2017 and balance fund of Rs.18.82 crore was surrendered since the finalization of tender was under process. Hence funds could not be utilized due to no demand by Executing Agency. Now, the work is likely to be awarded to the contractor shortly.

3.8.8 Under the head “Nirbhaya Fund” a budget of Rs. 35 lakh was allotted to this unit during the financial year 2017-18 for procurement of Cyber equipment. Out of Rs. 35 lakh allocated, budget of Rs. 32,04,483/- was utilized during the financial year 2017-18. An amount of Rs. 2,95,517/- could not be utilized due to technical difficulties occurring on GeM portal, though the expenditure sanction of the competent authority was received.

### **Further Recommendation**

**3.8.9 The Committee takes note of the reply of the Ministry that the decreased allocation made for ‘Schemes of Safety of Women’ was primarily because most of the expenditure out of the approved outlay for Emergency Response Support System had already been incurred upto 2017-18. The Committee, however, feels that the Ministry should have been more proactive in finding new technology-driven projects that could have been implemented during the current fiscal year. The Committee feels that Ministry should identify such innovative projects for funding and implementation. The Committee, therefore, recommends that the Ministry should undertake sincere efforts to identify innovative technology-driven projects that can enhance the safety of women, and seek additional funds for their implementation.**

**3.8.10 The Committee also observes that Rs. 200 crore have been sanctioned as one-time grant for Central Victim Compensation Fund (CVCF) Scheme for compensating women victims of acid attacks, rape, trafficking, etc. The Committee appreciates the necessity and significance of the CVCF Scheme, however, the Committee feels that this Scheme could have been funded from sources other than Nirbhaya Fund, which was meant for funding initiatives aimed at enhancing the safety and security for women in the country. The Committee feels that sanctioning funds from Nirbhaya Fund for schemes pertaining to compensation would render the entire fund as a fund for merely disbursement and would not have a desired impact at the ground level in enhancing the security scenario for the women. The Committee, therefore, strongly recommends that the Ministry should desist from sanctioning funds for such Schemes from Nirbhaya Fund and adhere to the original purpose of Nirbhaya Fund. The Committee is also of the firm view that Nirbhaya Fund should not be used for construction of buildings. Funds for construction of buildings should come from other sources and not from the Nirbhaya Fund. Such allocations virtually defeat the purpose of the Nirbhaya Fund.**

### **3.9 Demand No. 49 – Andaman & Nicobar Islands**

#### ***Recommendation***

*3.9.1 The Committee observes that the UT of A&N Islands has not been able to achieve optimal utilisation of funds under some heads such as Disaster Management, Agriculture and Allied Activities, Forestry and Wildlife, Road Transport, Roads and Bridges, and Port and Light Houses. The Committee is constrained to express its deep displeasure to note that against an allocation of Rs.782.81 crore under 'Shipping' in RE 2017-18, only Rs. 318.03 crore was spent till 31<sup>st</sup> January 2018 for the intended purpose. The Committee, therefore, strongly recommends that the UT Administration should ascertain the reasons for the under utilisation of funds and re-orient its work focus towards resolving the bottlenecks for expeditious and prudent expenditure management and enhance the absorption capacity of the implementing agencies of the on-going projects.*

*(Para 5.3.2 ibid)*

#### **Action Taken**

3.9.2 The UT Administration has not been able to achieve optimal utilization of funds under some heads of Agriculture and Allied Activities, Forestry and Wildlife, Roads and Bridges and Port and Lighthouses mainly due to inclement weather condition and shortage of construction materials. The fair weather happens normally during January to April, thus, major part of the expenditure has been incurred in the last quarter.

3.9.3 As regards Disaster Management, an additional amount of Rs.2.00 crore under 'Machinery and Equipment' for payment of advance to the BSNL for commissioning of 35 Tsunami siren and Rs.54.00 Lakhs under 'Major Works' for construction of office-cum-godown building have been obtained at the RE stage for which approval of Parliament was obtained in the fourth and final batch of supplementary demands for grants, 2017-18. Thus, the expenditure has been incurred in the last quarter.

3.9.4 As regards Road Transport, tender for purchase of buses could not be finalized due to lack of competitive bidding, the tender specification as per its requirement got delayed due to implementation of GeM, thus out of the budget kept for purchase of buses, an amount of Rs.2.72 crore has been surrendered to the Government of India.

3.9.5 As observed by the Committee against an allocation of Rs. 782.81 crore under 'Shipping' in RE 2017-18, only Rs. 318.03 crore was spent till 31<sup>st</sup> January, 2018 for the intended purpose. In this regard, it is stated that the major part of the unutilized amount under the said head is the provision kept for 2nd & 3rd stage payment towards construction of 2 x 1200 pax vessels. The additional funds for the same has been obtained at the RE stage and cash supplementary was obtained in the second batch of supplementary demand for grants, 2017-18, communication on the same was received from the Govt. of India, MHA vide their letter dated 30<sup>th</sup> January, 2018. Moreover, there was delay in getting approval of drawings by the LRS class United Kingdom for commencement of steel cutting for construction of 2 x1200 passenger vessels. Thus, the expenditure has been incurred in the last quarter.

3.9.6 In view of the above, it is stated that underutilization of funds has been due the reason beyond the control of this UT Administration. However, effective mechanism for expeditious and prudent expenditure management will be put in place to enhance the absorption capacity of the implementing agencies of the on-going projects.

### **Further Recommendation**

**3.9.7 The Committee takes note of the Ministry's reply and observes that the final facts and figures pertaining to fund utilization during the fiscal year 2017-18 have not been furnished. The Committee desires to be apprised about the same so as to get a comprehensive assessment of fund utilization by UT Administration of A&N Islands.**

### **3.10 Disaster Management**

#### ***Recommendation***

*3.10.1 The Committee observes that funds were allocated under the Disaster Management head for setting up permanent GPS and seismic observatories which is a laudable step towards strengthening early warning and emergency communication system. The Committee, however, recommends that all such observatories must be set up within the stipulated timeframe.*

*(Para 5.4.2 ibid)*

#### **Action Taken**

3.10.2 Setting up of GPS Observatories in 35 locations is the Project of Indian National Centre for Oceanic Information Services (INCOIS), Hyderabad and M/o Earth Science, Government of India and funded by the INCOIS.

3.10.3 Administration is coordinating the work of setting up of GPS observatories with INCOIS. NOC from various Departments for the construction in 10x10 mtrs of land has been obtained and construction work has been stated for setting up of GPS Observatories. At present, construction work of 25 sites has been completed out of 35 sites. All the observatories will be set up on priority.

#### **Further Recommendation**

**3.10.4 The Committee notes the progress made towards setting up of GPS observatories and further recommends that the construction work of the remaining observatories may be expedited so as to achieve timely completion. The Committee also desires to be apprised as and when all the 35 observatories are set up and become functional.**

### **3.11 Sources of Energy**

#### ***Recommendation***

*3.11.1 The Committee notes that the 7-8% reduction in peak demand of power was achieved through distribution of nearly four lakh LED bulbs in the UT of Andaman & Nicobar Islands. The Committee recommends that the Administration must continue with the scheme for replacing all the conventional bulbs with LED bulbs throughout the UT for further reduction in peak demand besides improving the overall energy scenario in the UT. For this purpose, the Administration must ensure the availability of LED bulbs at affordable rates. The Committee hopes that this would help mitigate the power crisis of A&N Islands to some extent.*

*(Para 5.5.2 ibid)*

#### **Action Taken**

3.11.2 4 Lakh numbers of 9 Watts LED lamps received under DELP Scheme for distribution @ 4 Nos. LED bulbs to each domestic consumers.

3.11.3 A total of about 3, 95, 305 LED bulbs have been distributed and remaining are available in different site-offices to issue to consumers and replacement of defective bulbs. With this initiative, the peak demand reduced to the tune of 7-8 per cent.

#### **Further Recommendation**

**3.11.4 The Committee takes note of the reply of the Ministry and finds that no action seems to have been taken on the Committee's recommendation to replace all the conventional bulbs with LED bulbs throughout the UT of Andaman & Nicobar Islands. The Committee, therefore, reiterates its recommendation.**

### **3.12 Medical and Public Health**

#### ***Recommendation***

*3.12.1 The Committee is pained to note that only an honorarium of Rs. 1000/- is being paid to the community health workers, i.e. Accredited Social Health Activist (ASHA), under the National Rural Health Mission (NRHM) by the Ministry of Health and Family Welfare (MoHFW) because the same is too meagre to reward the discharge of responsibilities under the scheme. The Committee is aware that the mentioned amount is in addition to the incentives that are activity based. Nevertheless, the Committee wishes to emphasize that performing duties in the remote and far-flung islands is an arduous task and the incentives and honorarium being paid to ASHAs in such areas must invariably be higher than what is being paid in other States/UTs. The Committee, therefore, strongly feels that the Ministry of Health and Family Welfare should devise a credible scheme for providing greater incentive and higher honorarium to ASHAs.*

*(Para 5.6.5 ibid)*

## **Action Taken**

3.12.2 ASHAs working under National Health Mission (NHM), A & N Islands are paid Rs.1000/- per month for routine activities and scheme wise performance based incentives are also paid which are fixed by the M/o Health and Family Welfare, Govt. of India, New Delhi. Considering the grievances received from ASHAs demanding to hike the monthly honorariums, a proposal of enhancement of honorarium is under consideration with the UT Administration. If needed necessary projection may be made in the Annual Plan of NHM for the year 2018-19. The matter pertains to Ministry of Health and Family Welfare, Government of India. The UT Administration has been advised to take up the matter for enhancement of incentive and honorarium with the Ministry Health & Family Welfare.

## **Further Recommendation**

**3.12.3 The Committee is aware that the Prime Minister recently announced free insurance cover under PMJJBY and PMSBY for Accredited Social Health Activist (ASHA) but no increase in the monthly honorarium. The Committee therefore, reiterates its recommendation.**

## **3.13 Hiring of Transponders**

### ***Recommendation***

*3.13.1 The Committee observes that the hiring of the transponders is neither cost effective nor has the ability to yield the desired bandwidth that is required for smooth operation of internet applications. The Committee is of the considered view that the proposal for laying of Submarine Optical Fiber Cable (OFC) must be taken on priority for implementation. The Committee strongly believes that the OFCs would be able to provide a gamut of basic and important facilities, including making telemedicine a reality.*

*(Para 5.7.3 ibid)*

### **Action Taken**

3.13.2 Department of Telecommunication is anchoring the project sub-Marine Optical Fibre cable between Chennai to A&N Islands (Port Blair and 5 Islands viz: Havelock, Little Andaman, Car Nicobar, Kamorta and Campbell Bay).

3.13.3 The Government of India has approved the DPR of the project at a total estimated cost of Rs.1102.38 crore (Capital cost of Rs.880.03 crore and Operation and Maintenance Cost of Rs.222.35 crore for 5 Years). As per approval accorded, BSNL will be the implementing agency and TCIL will be the technical consultant agency. BSNL Corporate office had floated global tender on 7<sup>th</sup> July, 2017 inviting bids for selection of executing agency for the project. In response to the tender, only one bid has been received. BSNL has completed the bid process management and submitted to Universal Service Obligation Fund (USOF) for obtaining approval of competent authority. The proposal will now be placed before the Telecom Commission,

Government of India for approval. As per time lines indicated, the project will be completed by March, 2019.

### **Further Recommendation**

**3.13.4 The Committee notes the Ministry's reply and is apprehensive about the timely completion of project to lay the sub-marine optical fiber cable between Chennai and A & N Islands by March, 2019 as it is still at the stage of obtaining necessary approvals. The Committee desires that the Ministry may review the project timeline and furnish a realistic timeframe and accordingly chalk out a course of action to complete the projects.**

### **3.14 Delegation of Powers for Primary Education, Primary Health, Water Supply and Sanitation**

#### ***Recommendation***

*3.14.1 The Committee takes note of the submission of the Home Secretary that the Ministry has devolved financial power up to Rs.100 crore to the Administrator and some powers must further be devolved to the PRIs as they should have the power to sanction money for its effective functioning. The Committee also takes note of the submission of the Ministry that in the sectors like primary education, primary health, water supply and sanitation, power will be devolved to the PRIs in a month's time. The Committee desires that the UT Administration may submit a report and apprise the Committee after the devolution of financial power.*

*(Para 5.9.2 ibid)*

#### **Action Taken**

3.14.2 As per the decision of MHA upon the recommendations of 4<sup>th</sup> Finance Commission, the UT Administration has submitted a proposal to the Zilla Parishads for taking over of the functions such as Primary Education, Primary Health, Water Supply and Sanitation in full shape with funds and functionaries. The modalities are being developed by the UT Administration in coordination with the concerned Zilla Parishads for transfer of the functions. The committee will be apprised of after devolution of financial power to Panchayat Raj Institutions.

#### **Further Recommendation**

**3.14.3 The Committee is disappointed to note that despite giving an assurance of devolving powers to the PRIs in a month's time, the Ministry is still waiting for the modalities to be worked out. The Committee, therefore, strongly recommends that the transfer of functions in sectors like Primary Education, Primary Health, Water Supply and Sanitation may be expedited and done at the earliest.**



### **3.15 Bank Erosion**

#### ***Recommendation***

*3.15.1 The Committee takes note of the submission of the Ministry that the problem of bank erosion needs to be looked on priority basis and cost-effective measures must be taken for checking the bank erosion into starting with Diglipur Tehsil. The Committee, therefore, is of the considered view that the Ministries concerned must be pursued for expediting the finalisation of the proposal forwarded by the UT Administration and additional requirement of funds for the projects must be taken up with the Ministry of Finance at RE stage.*

*(Para 5.10.3 ibid)*

#### **Action Taken**

3.15.2 There are many nallahs including few rivers such as Rangat river and Kalpong river in the North & Middle Andaman which carry huge discharge during monsoon and banks get eroded. It is also a usual phenomenon that these nallahs and river change their course which ultimately erodes new areas on its bank. Due to this erosion of bank over the years, a considerable quantum of agricultural land belonging to farmers/ settlers of the area has been lost besides posing danger to many of the structures such as buildings, roads and bridges, etc.

3.15.3 In order to save some of the buildings, road and bridges which were vulnerable to these bank erosions in the past, CC/RCC walls were provided apart crates of gabions filled with stone boulders on those places, which are most needed due to fund constraints. However, there is a growing demand from PRI members of the area and also from the Hon'ble MP to provide protective measures along the banks which passes through agricultural lands and habitat area to protect the land and other structures situated along the bank.

3.15.4 The CWPRS who has expertise in dealing with such works has been consulted and it was concluded that gabion crates filled with stone boulder is the best way to protect bank erosion. Protection measure would cost around Rs.9.17 crore per kilometre.

3.15.5 As regarding ascertaining the quantum of protective measures, the Agriculture Department has already undertaken a survey of agricultural land requires such protective measures. The outcome of the survey duly verified by the Revenue Department have been received only for Diglipur Tehsil and the report with regards to Mayabunder and Rangat Tehsil is yet to be received.

3.15.6 The MHA has advised Ministries which implement schemes to address flood protection, soil erosion, watershed activities and land development to address these issues in the UT. Besides, MoF would also be requested for providing additional funds at the RE/supplementary stage.

#### **Further Recommendation**

**3.15.7 The Committee observes that the Ministry of Home Affairs has advised the Ministries concerned to address flood protection, soil erosion, watershed activities, and land development issues in the UT of A&N Islands. The Committee, however, feels that instead of advising the concerned Ministries, the recommendations of the Committee should have been brought to their notice and an action taken report should have been obtained from them. The Committee, therefore, reiterates its recommendation that the Ministries concerned must be pursued for expediting the finalisation of the proposal forwarded by the UT Administration.**

### **3.16 Environment**

#### ***Recommendation***

*3.16.1 The Committee observes that the pollution emanating from the Vapi Chemical factory has become a cause of concern for the people and is hazardous to the environment. The Committee, therefore, recommends that keeping in view the interest of the people, and damage caused to the environment, the Vapi Chemical factory should be asked to treat the effluents coming out of the factory by adhering to the strict norms of pollution control failing which the matter should be reported to the Green Tribunal having jurisdiction over the area. The Ministry must request the State Government of Gujarat to undertake urgent measures to control the pollution caused by the Vapi Chemical factory.*

*(Para 5.23.2 ibid)*

#### **Action Taken**

3.16.2 The U.T. Administration of Daman & Diu has taken up the matter with the NEERI and State Government of Gujarat.

3.16.3 The UT Administration of Daman & Diu has carried out a study with the NEERI on pollution status of River Daman Ganga and development of pollution abatement strategies for river system in the entire river stretch from Madhuban Dam to its confluence with Arabian Sea at Moti Daman. Water samples at 22 discharge points and 30 locations in the river stream were collected and analysed.

3.16.4 UT Administration of Daman & Diu has taken up the matter with Chairman, Gujarat Pollution Control Board (GPCB), Govt. of Gujarat regarding the common discharge of waste water into Daman Ganga River. The Chairman, GPCB along with his team of officials and representatives from GPCB Regional Office, Vadodara held a meeting with the Administrator, UT Administration of Daman & Diu on 10<sup>th</sup> February, 2018 on issues related to water pollution in River Daman Ganga flowing from Vapi to Daman and decided to:-

- (i) Have regular meeting of the task force constituted for the purpose as per Govt. constitution dated 10<sup>th</sup> December, 2014.
- (ii) Regular collection of water samples at discharge points of Daman Ganga River shall be carried out jointly by GPCB and Pollution Control Committee (PCC), D&D and DNH.

(iii) Separate joint sampling shall be carried out by GPCB, PCC, DD & DNH and Central Pollution Control Board (CPCB) at discharge points or locations. The samples shall be sent for analysis to the laboratories of GPCB, Central Pollution Control Board & National Environmental Engineering Research Institute (NEERI).

3.16.5 Viability of laying an underground pipeline carrying out the effluent to the deep sea entirely through Gujarat territory shall be got examined by Gujarat Government. However, MHA has requested the State Government of Gujarat undertake urgent measures to control the pollution caused by the VAPI Chemical Factory.

#### **Further Recommendation**

**3.16.6 The Committee may be apprised of the result of water samples at 22 discharge points and 30 locations in the river stream collected during the study conducted by NEERI on pollution status of River Daman Ganga, The Committee also notes that the measures cited above had been taken prior to the Committee's recommendations. The Committee, therefore, reiterates its recommendation that the MHA should consider approaching the Green Tribunal for addressing these issues.**

## Chapter -IV

### **Recommendation/Observation in respect of which final reply of the Government have not been received**

#### **4.1 Allocations, Projections and Variations**

##### ***Recommendation***

*4.1.1 The Committee also notes that the allocation, under the capital heads of some UTs viz. A&N Islands, Chandigarh and Daman & Diu, have been reduced considerably in BE 2018-19 as compared to the allocation that was granted in RE 2017-18. The Committee is concerned that this reduction can potentially hamper the developmental activities in these UTs. The representatives of the UTs have time and again lamented the inadequacy of funds allocated to them. The Committee wonders what the rationale of this decline in allocation could be. The Committee, therefore, recommends that the Ministry must review the capital requirements of these UTs in the first half of the next fiscal year and project a higher demand for allocation to the Ministry of Finance at RE stage.*

*(Para 2.2.8 of 209<sup>th</sup> Report)*

##### **Action Taken**

4.1.2 The recommendation of the Committee has been noted for compliance. The Ministry will review the capital requirements of UTs in the first half of the fiscal year 2018-19 and project the demand for allocation based on the expenditure incurred by them during that period and keeping in view the key sectors of the concerned UTs. The climatic conditions that reduce the working period in both the UTs i.e. Andaman & Nicobar Islands and Lakshadweep will also be taken care of.

##### **Further Recommendation**

**4.1.3 The Committee notes that the Ministry had planned to review the capital requirements of UTs in the first half of the fiscal year 2018-19. The Committee, therefore, desires that the Ministry should furnish the capital expenditure pattern of the UTs and outcome of review of their capital requirements to this Committee. The Committee also desires to be apprised about the details of allocation made to all UTs against the demand projected by them at the stage of RE 2018-19.**

##### **Recommendation**

*4.1.4 The Committee observes that there was a significant reduction in capital allocation under the Demands 51 (Dadra and Nagar Haveli) and 53 (Lakshadweep) at the RE stage in 2017-18. The Committee recommends that the Ministry should undertake measure to improve the capital expenditure of the UTs and ensure an optimal utilization of funds.*

*(Para 2.2.9 ibid)*

## **Action Taken**

### Dadra and Nagar Haveli

4.1.5 The U.T. Administration had taken up certain Major works for 2017-18, however the projects were delayed or dropped due to administrative reasons resulting in reduction under capital allocation at R.E. Stage. However, U.T. Administration will take due care to improve the capital expenditure. Further, UT Administration will also review & monitor the Utilization of fund under Capital head from time to time.

### Lakshadweep

4.1.6 Under Capital section BE 2017-18 was Rs.165.65 crore and in RE 2017-18 it was reduced to Rs.140.13 crore Reduction of Rs.25.61 crore was accommodated under MH 5052 Shipping under the component from Ship acquisition (Rs.20 crore) and establishment of Dedicated Berths at mainland ports (Rs.5.61 crore). Reason for reduction in both heads are explained as follows:

- (i) Ship Acquisition: Approval for 15 year perspective plan for shipping (2015-2030), which was approved only in 2017-18 and after that SFC approval is to be obtained for each ship and acquisition process is to be executed through Shipping Corporation of India (SCI). Hence, the funds earmarked could not be utilized.
- (ii) Dedicated Berth: As the establishment of Dedicated berths at various mainland ports (Beypore in Kelara and Mangalore in Karnataka) has been delayed due to various bottlenecks like environment clearance, etc. fund earmarked could not be utilized fully.

4.1.7 This Ministry has also noted the recommendation of the Committee to improve the capital expenditure of the UTs.

## **Further Recommendation**

**4.1.8 The Committee takes note of the reply of the Ministry that the UT Administration will take due care to improve the capital expenditure and also review & monitor the utilization of fund. The Committee finds the reply to be routine without any concrete measures that will inspire confidence. The Committee desires to be apprised of the measures.**

## **4.2 Relief and Rehabilitation for Migrants and Repatriates**

### ***Recommendation***

*4.2.1 The Committee takes into account the submission of the Ministry that out of 3000 additional State Government jobs for Kashmiri migrants at the cost of Rs. 1020 crore under the*

*Prime Minister's package, 2,865 posts have been referred to the recruiting agencies and the recruitment process will be completed in 2018-19. The Committee feels that the 2,865 posts must be filled within the stipulated timeframe. The Committee, therefore, recommends that suitable steps must be taken to ensure that the recruitment process for all these posts should be fast-tracked and the appointment letters be issued to the selected candidates during 2018-19 itself.*

*(Para 3.4.11 ibid)*

#### **Action Taken**

4.2.2 The State Government of Jammu & Kashmir has been recently requested to accelerate the process and apprise this Ministry regarding the latest position of the recruitment process undertaken so far.

#### **Further Recommendation**

**4.2.3 The Committee may be apprised about the latest status of recruitment process under the Prime Minister's Package in J & K.**

### **4.3 Infrastructure for Disaster Management**

#### ***Recommendation***

*4.3.1 The Committee takes note of the newly approved infrastructure projects for NDRF Academy in Nagpur and 11 Bn NDRF, Hollangi in Arunachal Pradesh. The Committee recommends that the Ministry should sanction adequate funds for building the infrastructural facilities of these projects during the year 2018-19.*

*(Para 3.5.3 ibid)*

#### **Action Taken**

4.3.2 Recommendations of the Hon'ble Committee noted for compliance.

#### **Further Recommendation**

**4.3.3 The Committee may be apprised as and when adequate funds for building infrastructure facilities for NDRF Academy in Nagpur and 11 Bn NDRF, Hollangi in Arunachal Pradesh are sanctioned.**

### **4.4 National Cyclone Risk Mitigation Project (NCRMP)**

#### ***Recommendation***

*4.4.1 The Committee observes that against the planned 353 Multipurpose Cyclone Shelters (MPCS), only 22 have been completed, till 31<sup>st</sup> December, 2017, and 158 are under execution. The Committee is displeased to note that 173 MPCS are yet to be taken up for construction. The Committee, takes into account the slow pace of construction, and apprehends that the Ministry*

*may not be able to complete the construction of 353 MPCs as per the timeline by March, 2020. The Committee, therefore, strongly recommends that the construction work of 158 MPCs must be expedited and the remaining 173 MPCs must be taken up for construction at the earliest.*

*(Para 3.6.15 ibid)*

### **Action Taken**

4.4.2 22 MPCs have been completed under NCRMP Phase-II, 195 MPCs are under execution, out of which 59 are likely to be completed soon. Remaining MPCs (136 Nos) are at various stages of planning viz., design/Detailed Project Report finalisation, seeking environment clearance etc. and are being taken up by states in a phased manner. Time period of completion of MPCs is 15 to 18 months. The Physical progress is monitored through monthly outcome budget and at the apex level through quarterly Project Steering Committee meetings and the Project Oversight committee meetings. All efforts are being made to adhere to the timeline of March, 2020.

### **Further Recommendation**

**4.4.3 The Committee notes the slow progress in the execution of Multipurpose Cyclone Shelters (MPCs) and observes that during the first half of 2018, construction of not a single MPCs has been completed. The Committee feels that such a slow pace is not acceptable and the Ministry of Home Affairs seriously needs to fast-track the construction. The Committee, therefore, recommends that the Project Steering Committee and the Project Oversight committee should meet on a monthly basis to strengthen the monitoring of projects.**

**4.4.4 The Committee also observes the time period of completion of Multipurpose Cyclone Shelters (MPCs) i.e. 15 to 18 months and feels that the Ministry may not be able to complete all the MPCs by March, 2020, even if the construction of all the remaining shelters has been taken up by the end of December, 2018. The Committee, therefore, recommends that all the States may be advised about this aspect and may be urged to complete the construction process. The Committee desires to be apprised about the number of MPCs that have been completed.**

## **4.5 Special Industry Initiative for Jammu and Kashmir**

### ***Recommendation***

*4.5.1 The Committee takes note of the progress of the UDAAN scheme. The Committee feels that by providing training and employment to the youth of J&K, the Government can help them immensely in their capacity development. This will also enable the corporate sector to tap the potential of the youth of J&K. The Committee, therefore, recommends that the implementation of this scheme may be continued beyond December, 2018 till 2020.*

*(Para 3.7.4 ibid)*

## **Action Taken**

4.5.2 The recommendation of the committee has been noted for consideration/compliance.

## **Further Recommendation**

**4.5.3 The Committee desires to be apprised whether the UDAAN scheme has been granted extension from December 2018 till 2020.**

## **4.6 Home Guards**

### ***Recommendation***

*4.6.1 The Committee notes that most of the States have failed to implement the judgment of the Supreme Court on increasing the duty allowance of Home Guards to the minimum pay which police personnel are entitled to. Moreover, some of the States have even failed to furnish a reply to the Ministry's attempts to seek the status of implementation. The Committee is anguished to note such a casual attitude of the State Governments. The Committee is further displeased to note that even the UTs, which are under the administrative control of the MHA, have failed to implement the judgment, with the exception of the NCT of Delhi. The Committee feels that this points to a serious lack of administrative accountability. The Committee also observes that some of the states such as Gujarat, Tamil Nadu and Tripura are paying paltry rates of duty allowance that may not be even equal to the minimum wages in these states. The Committee is of the view that this is an extremely sorry state of affairs and recommends that the Ministry of Home Affairs must take urgent steps to ensure that all states implement the Supreme Court judgment in letter and spirit so as to bring uniformity in the rates of duty allowance paid to Home Guards across the country. The Committee also recommends that the Ministry should write to the State Governments, which have not furnished a reply on the issue, seeking an explanation from them for not responding to the repeated reminders of the Ministry.*

*(Para 3.8.4 ibid)*

### **Action Taken**

4.6.2 Home Guard is a State Subject and Home Guards in States/UTs are governed, employed and administered under the State Home Guards Acts and Rules. Directorate General, Fire Service, Civil Defence and Home Guards, MHA has been pursuing the matter since 2015 and issued several letters dated 4<sup>th</sup> June, 2015, 16<sup>th</sup> September, 2016, 6<sup>th</sup> March, 2017, 24<sup>th</sup> April, 2017 and 11<sup>th</sup> April, 2018. Only 5 States/UTs have implemented the orders. 18 States/UTs have informed that the case is under active consideration in the States/UTs. DM Division of MHA is also taking up the matter with the concerned States/UTs from where reply is still awaited.



## ***Recommendation***

4.6.3 *The Committee is extremely disappointed to note that the State Governments/UTs are blatantly and willfully not implementing the Supreme Court judgment and despite repeated reminders by the Ministry of Home Affairs, only five States/UTs have implemented the judgment. The Committee, therefore, recommends that the Ministry of Home Affairs should issue a reminder to those States/UTs, which are yet to implement the judgment of the Supreme Court, and direct them to implement the judgment without any further delay. The Committee also recommends that if the States/UTs fail to implement the judgment within six months, the Minister may convene a meeting of all the State Ministers concerned to discuss this issue with them.*

*(Para 3.8.5 ibid)*

## **Action Taken**

4.6.4 Home Guard is a State Subject and Home Guards in States/UTs are governed, employed and administered under the State Home Guards Acts and Rules. Directorate General, Fire Service, Civil Defence and Home Guards has been pursuing the matter with all States/UTs implementing the Supreme Court judgment since June, 2015 and issued several letters dated 4<sup>th</sup> June, 2015, 16<sup>th</sup> September, 2016, 6<sup>th</sup> March, 2017, 24<sup>th</sup> April, 2017 and 11<sup>th</sup> April, 2018. Only 5 States/UTs viz. NCT of Delhi, Nagaland, Punjab, Himachal Pradesh and Madhya Pradesh have implemented the orders.

4.6.5 18 States/UTs (A&N island, Assam, Bihar, Chandigarh, Chhattisgarh, Goa, Haryana, J&K, Karnataka, Lakshadweep, Maharashtra, , Manipur, Mizoram, Odisha, Puducherry, Rajasthan, UP and West Bengal) have informed the case under consideration. Information from remaining States/UTs is awaited.

## **Further Recommendation**

**4.6.6 The Committee takes note of the statement of the Ministry that Home Guards is a state subject. But the Committee feels that MHA should continue pursuing state governments for implementing the Supreme Court's order and lead by example by implementing it in all the UTs. The Ministry should convene a meeting of all the States/UTs under the Chairmanship of Home Secretary to discuss the pitiable condition of the Home Guards and seek reasons for not implementing Supreme Court's order. The Committee also recommends that the division concerned of MHA may send a monthly reminder on this issue and obtain regular status of action taken in this matter.**

## **4.7 Allocation, Projections, Variations and Expenditure Trend**

### ***Recommendation***

4.7.1 *The Committee notes that the capital allocation of Rs.11178.36 crore, granted in BE 2017-18, was reduced by Rs.573.58 crore at the RE stage. This indicates poor utilization of capital funds by the Ministry under Demand No. 48 (Police). The Committee is aware that the Central Armed Police Forces have huge capital requirements and several projects such as border fencing and floodlighting also require adequate amount of capital funds. However, poor*

*utilization of funds by the Ministry leads to a reduction in these funds at RE stage. The Committee expresses its displeasure on this reduction and recommends that the Ministry must undertake necessary measures to improve its capital expenditure in the upcoming fiscal year.*

*(Para 4.2.3 ibid)*

### **Action Taken**

4.7.2 Major portion of the Capital Section of the Grant of the Grant No.48-Police has been allocated for Border Infrastructure & Management, Infrastructure of CAPFs & Delhi Police and Provisioning Heads of CAPFs.

4.7.3 Ministry had constituted a Committee under the Chairmanship of former Home Secretary Shri Madhukar Gupta to suggest ways to strengthen border protection and address the issue of gaps and vulnerability in border fencing along the India-Pakistan border. Less expenditure was incurred under Indo-Pak Border as some of the projects were reviewed and re-prioritized.

4.7.4 In order to achieve better utilization of funds under Border Management and Infrastructure, regular review meetings to monitor the expenditure on the ongoing projects in Indo-Pak and Indo-Bangladesh borders are held with various executing agencies.

4.7.5 Further, fund of Coastal Security section was mainly for procurement of 225 boats sanctioned under Phase-II of Coastal Security Scheme (CSS). However, the boats could not be procured during the financial year 2017-18. Police Modernization (PM) Division of the Ministry is at an advanced stage for award of contract for procurement of 225 boats sanctioned under Phase-II of the CSS. Fund of Coastal Security section shall be utilized mainly for procurement of aforementioned boats in the FY 2018-19.

4.7.6 To enhance the capabilities of CAPFs to incur capital expenditure, the Ministry has recently delegated enhanced financial powers and has streamlined the procurement process. The details could be perused in the reply to Para No. 2.2.7.

4.7.7 In addition, as explained in the reply to Para No. 2.2.7, further financial powers have been delegated to CAPFs/CPOs for executing Works.

4.7.8 It is submitted that in order to expedite the expenditure, the Ministry regularly conducts expenditure review meetings at the highest level (viz. Home Minister/ Home Secretary/ Financial Advisor). All the Budget Controlling Authorities of organizations / Divisions are given opportunity to come up with any issues, relating to the expenditure that they may be facing, and then efforts are made to sort out the issues, remove all bottlenecks and simplify the procedure.

4.7.9 Recommendation of the Committee has been noted for compliance. Sincere efforts will be made to remove the bottlenecks and procedural delays that have led to reduction in allocations.

## **Further Recommendation**

**4.7.10** The Committee recalls that the Ministry has been planning to procure 225 boats under Phase-II of the Coastal Security Scheme since 2015 and for the last two financial years, it has been forfeiting funds meant for procurement of these boats. The Committee expresses its deep disappointment and reiterates its recommendation and asks the Ministry to furnish details of progress made in the procurement of boats.

## **4.8 Police Infrastructure**

### ***Recommendation***

*4.8.1 The Committee recognizes the paramount need for good infrastructure and facilities for police forces to enhance the quality of policing. It observes that given the massive infrastructural requirements of Police as elaborated above by the Ministry, the increase of Rs. 260.37 crore in the allocation of Rs. 4750.00 crore in BE 2018-19 over Rs. 4489.63 crore in RE 2017-18 will not be sufficient to meet the same. The Committee recommends that the Ministry must impress upon the Ministry of Finance for higher allocations under this head in RE 2018-19. The Committee also recommends that the proposed target of 20,000 houses and 200 barracks must be completed during 2018-19.*

*(Para 4.4.3 ibid)*

### **Action Taken**

4.8.2 It is submitted that the total allocation for Police Infrastructure has been increasing at a steady pace every year. The momentum has been sustained in the allocations for the FY 2018-19. Budget allocations for Police Infrastructure in the FY 2015-16 was Rs.3410.69 crore which has been increased to Rs. 4750 crore in BE 2018-19.

4.8.3 The Ministry is reviewing the progress of fund utilization under Police Infrastructure regularly. The recommendations of the Committee have been noted for compliance. Based on the expenditure trend and absorptive capacity of the various organizations, Ministry will impress upon the Ministry of Finance for higher allocations under the heads in RE 2018-19.

## **Further Recommendation**

**4.8.4** The Committee notes that the status of proposed construction of 20,000 houses and 200 barracks, that were to be completed during 2018-19, has not been furnished. The Committee reiterates its recommendation in this regard and desires to be apprised about the status of construction.

## **4.9 National Intelligence Grid (NATGRID)**

### ***Recommendation***

*4.9.1 The Committee also observes that the construction of Bengaluru building is held up due to certain issues and the executing agency will now be able to complete the construction work by*

*September, 2018. The Committee takes a strong exception to the fact that the Ministry has been unable to ensure the completion of construction of NATGRID infrastructure and the deadline has now been extended to September, 2018. The Committee strongly recommends that the construction work of NATGRID must be completed by this deadline at all costs and no further delay should occur.*

*(Para 4.5.5 ibid)*

### **Action Taken**

4.9.2 100% civil construction work in DR Centre, Bengaluru has been completed. 85% of civil infrastructure work has been completed in Administrative Building and DC /BCP at Andheria Mod site, New Delhi as on 31<sup>st</sup> March, 2018. In respect of pending work of furnishing of Data Centre, NBCC has issued letter of award (LOA) on 3<sup>rd</sup> April, 2018 to the successful bidder for designing, building, testing, commissioning of Data Centres at Bengaluru and New Delhi.

4.9.3 As per LOA, issued by NBCC, the time lines for completion of Data Centre is four months for Bengaluru and six months for Delhi. NBCC has assured to complete the work by September/October, 2018. The progress of work will be monitored on a regular basis to ensure its completion as per the timelines.

### **Further Recommendation**

**4.9.4 The Committee may be apprised whether NBCC has completed the work of Data Centres at Delhi and Bengaluru.**

## **4.10 Border Infrastructure & Management**

### ***Recommendation***

*4.10.1 The Committee is displeased to note that the allocations made for Border Infrastructure and Management have been constantly decreasing over the years. The Committee observes that the funds under this head were significantly decreased by Rs.560.16 crore at RE stage in FY 2017-18 mostly due to delayed construction of infrastructure. The Committee, therefore, strongly recommends that the Ministry should seriously go into the reasons for slow pace of work and poor utilization of funds under this head. The Committee also recommends that the allocations made in BE 2018-19 to the tune of Rs.1750.00 crore should be optimally utilised.*

*(Para 4.8.10 ibid)*

### **Action Taken**

4.10.2 The funds under Border Infrastructure and Management have been allocated for Coastal Security (CS) section.

4.10.3 The allocation of funds at BE 2017-18 & RE 2017-18 stage and their utilization for the aforementioned section is as follows:-

| (in Rs. crore) |         |            |            |                |
|----------------|---------|------------|------------|----------------|
| SI             | Section | BE 2017-18 | RE 2017-18 | Funds utilized |
| 1.             | CS      | 261.31     | 16.31      | 16.31          |

4.10.4 The reasons for reduction of allocation at RE stage are as follows:-

*"Fund of CS Section was mainly for procurement of 225 boats sanctioned under Phase-II of Coastal Security Section (CSS). However, the boats could not be procured during the financial year 2017-18. The non-utilization of budget head is attributed to the procedural complexities involved in procurement of 225 boats for coastal States/UTs."*

4.10.5 The allocation of funds in BE 2018-19 is as follows:-

| (in Rs. crore) |         |            |
|----------------|---------|------------|
| SI             | Section | BE 2017-18 |
| 1.             | CS      | 175.88     |

4.10.6 The measures being taken to utilize funds during FY 2018-19 optimally are as follows:-

- (i) Proposal for award of contract for procurement of 225 boats sanctioned under Phase-II of the CSS is at an advanced stage. Fund allocation of CS Section shall be utilized mainly for procurement of aforementioned boats.
- (ii) Indo-China and Indo-Nepal border:- Budget allocation has been fully utilized. Constant efforts will be made to utilize the entire budget allocation of the upcoming fiscal year also. Suggestions noted.
- (iii) Indo-Myanmar Border:- Funds of Rs.15.00 crore allocated for FY 2017-18 for construction of border roads and helipads along IMB had been reduced to zero at RE stage itself as the proposal of construction of roads & helipads could not be finalized and approved. No funds have been projected and earmarked in BE 2018-19 for construction of border roads and helipads along IMB. Rs.1.27 crore has been allocated under BOP head of Assam Rifles in BE 2018-19. Recommendation of the committee has been noted.
- (iv) Indo-Bangladesh Border:- During 2017-18, the allocation of funds of capital component along Indo-Bangladesh Border was enhanced from Rs. 900.00 crore (at BE stage) to Rs. 1003 crore (at RE stage). Thus in this border there was no reduction in allocation of funds at RE stage.
- (v) Indo-Pak Border:- During 2017-18, the allocation of funds of capital component along Indo-Pakistan Border (IPB) fund allocation was reduced from Rs. 400 crore (at BE stage) to Rs. 110.66 crore at RE stage. This was done in the light of Recommendations of Madhukar Gupta Committee Report, as a result of which some projects were reviewed and re-prioritized."

4.10.7 The progress in expenditure of funds on Border Infrastructure Works is adversely affected due to various factors, viz, difficult terrain, non-availability of site due to pending land acquisition, public protests, objection by Border Guard Bangladesh (BGB), etc. However, suggestions of Committee have been noted. Constant efforts will be made to utilize the entire budget allocation in this fiscal year.

## **Further Recommendation**

**4.10.8** The Committee, while taking note of the review and re-prioritizing of projects done in the light of recommendation of Madhukar Gupta Committee Report, reiterates its recommendation given in response to para 4.2.3 (pages 55-56) of the 209<sup>th</sup> Report regarding procurements of boats. The Committee also recommends that the Ministry chalk out strategy to implement those projects in this fiscal year itself and apprise the Committee of the progress made.

## **4.11 Border Area Development Programme**

### ***Recommendation***

*4.11.1 The Committee observes that the allocation made for Border Area Development Programme has seen a cut of Rs. 329.03 crore in the BE 2018-19 over the BE of 2017-18. The Committee is unable to understand the reasons for this significant reduction in allocation for a programme that is important for the border security of the country. The Committee wishes to emphasize that the funds allocated under this program are for meeting the special developmental needs and well being of the people living in remote and inaccessible areas situated near the international border and to provide the border areas with the essential infrastructure. The Committee is displeased that instead of further strengthening this programme, the even the usual allocation has been reduced. The Committee strongly recommends that the Ministry should make a strong case for additional allocation for this program at RE stage and seek more funds to strengthen this program.*

*(Para 4.10.4 ibid)*

### **Action Taken**

4.11.2 BADP Section has utilized the entire amount of Rs. 1100.00 crore allocated to it under BE 2017-18. It had raised a demand of Rs. 1210.00 crore for BE 2018-19 though it has been allocated only Rs. 770.97 crore under BE 2018-19. The recommendation of the Committee to make a strong case for additional allocation at RE stage shall be referred while furnishing the RE proposal under BADP for the year 2018-19.

### **Further Recommendation**

**4.11.3** The Committee recommends that the Ministry of Finance may be requested to furnish the reasons for granting inadequate funds under Border Area Development Programme (BADP) for the year 2018-19. The Committee desires to be apprised about the reasons along with the allocation granted at RE stage of FY 2018-19.

## **4.12 Medical and Public Health**

## **Recommendation**

4.12.1 *The Committee is surprised to find that only an amount of Rs. 1.00 crore has been allocated under BE 2018-19 for the construction of Medical College in Andaman & Nicobar Islands on the ground that during the Financial Year 2017-18, an amount of Rs.20.00 crore was allocated towards the construction of Medical College and the same could not be utilized, and the amount received earlier through Central Grants and UT budget was already available with the Andaman & Nicobar Islands Institute of Medical Sciences (ANIMERS). The Committee, therefore, strongly recommends that, if the funds are indeed available as stated, the construction of the Medical College must be expedited for catering and serving the health care needs of the local population of the UT of Andaman & Nicobar Islands.*

*(Para 5.6.3 ibid)*

## **Action Taken**

4.12.2 The Andaman Public Works Department has been directed to expedite the construction work of Medical College. The details of ongoing projects in the Phase-I are as under:-

- (i) 2 Nos. Hostel for Boys & 2 Nos. Hostel for Girls- Rs.1502.34 lakh
- (ii) Dining Hall Kitchen Block & Hostel for Asst. Prof/Lecturers - Rs. 475.22 lakh.
- (iii) 12 Nos. type III Qtr. 12 Nos. Type IV, 12 Nos, Type V & 6 Nos. Type VI Qtr. – Rs. 1864.45 lakh.
- (iv) 01 No. RCC surface tank, 1 No sump tank capacity 2,45,000 ltrs laying of pumping line from sump to surface tank, providing & installation of 2 Nos. water pumps & laying of distribution line from surface tank to Girls & Boys Hostel, Dining hall cum kitchen and residential quarters to girls and boys hostel – Rs.83.44 lakh.

4.12.3 Construction work of Medical College at main campus (Phase-II) has also be initiated as detailed below:

- (i) Administrative and Library Block.
- (ii) Lecture Theatre (05 Nos.) and Examination Hall (02 Nos.)
- (iii) Science Block
  - a. Pre- Clinical Block
  - b. Para-clinical Block
- (iv) Hostel for Assistant Professors
- (v) Residential Quarters
  - a. Type IV Qtr - 24 Nos.
  - b. Type V Qtr - 12 Nos.
  - c. Type VI Qtr - 12 Nos.

4.12.4 Further, the construction work at the main campus was delayed due to the topographical condition and during rainy season, which is very long in the island, it is difficult to continue the construction activities. Moreover, seasonings of the earmarked area, like earth cutting, leveling of land, CRZ clearance was also factors for delay in undertaking construction activities at the earmarked site of Medical College at New Corbyns Cove.

## **Further Recommendation**

**4.12.5** The Committee takes note of the reply furnished by the Ministry and desires to be apprised about the physical and financial progress achieved with respect the construction of Medical College in the UT of A&N Islands along with the timeline for completion.

## **4.13 Rural Roads under PRIs**

### *Recommendation*

*4.13.1* The Committee takes a serious note of the deteriorating conditions of the roads in the UT and recommends that the MHA must take up with the Ministry concerned for the approval of the proposal for a one-time package of Rs.350 crore for the Andaman & Nicobar Islands before projecting funds requirement at the RE stage.

*(Para 5.8.3 ibid)*

### **Action Taken**

4.13.2 A proposal for additional grant of Rs.333.16 crore for repair of roads in the Andaman & Nicobar Islands has been received from the UT of A&N Administration. The UT Administration has been asked to provide details of roads viz. total length of roads, number of roads and category of roads for proper examination of the proposal. The issue is under active consideration.

## **Further Recommendation**

**4.13.3** The Committee recommends that the Ministry must furnish the details of additional grants disbursed for repair of roads to the A&N Islands' administration before the upcoming fair weather season.

## **4.14 Other Developmental Issues Pertaining to the UT of Andaman and Nicobar Islands**

### *Recommendation*

*4.14.1* The Committee notes that the Member of Parliament representing the UT has been writing and conveying the concerns of the people of the Islands at different platforms for years together but hardly any tangible progress has been made towards redressal of the issues raised. The Committee takes note of the fact that most of these issues are pending for long. The Committee, therefore, strongly recommends that the Ministry of Home Affairs and the UT Administration must take up these issues raised by the Member for redressal on a priority basis.

*(Para 5.12.1 ibid)*

### **Action Taken**

4.14.2 The recommendation of the committee has been noted for compliance. Status on the issues is at **Annexure-V**.



## **Further Recommendation**

**4.14.3** The Committee takes note of the measures taken by the Ministry in pursuance of addressing the issues raised by the Member of Parliament representing the UT of A&N Islands and observes that most of the projects are still under implementation. The Committee, therefore, desires to be apprised about the detailed status of the projects that are still pending.

### **4.15 Demand No. 50 - Chandigarh**

#### ***Recommendation***

*4.15.1 The Committee observes that the UT of Chandigarh has been allocated Rs.4511.91 crore only in BE 2018-19 as against the projected demand of Rs.5908.22 crore, which is a matter of concern to the Committee. The Committee is of the firm view that this significant shortfall would adversely affect the undertaken activities viz. by the Municipal Corporations and purchase of power, etc. The Committee, therefore, strongly recommends that the Ministry of Home Affairs must take up the matter of higher allocation to the UT of Chandigarh with the Ministry of Finance at RE Stage to meet the fund requirement as per originally conceived plan.*

*(Para 5.13.4 ibid)*

#### **Action Taken**

4.15.2 The recommendation of the Committee has been noted for compliance.

## **Further Recommendation**

**4.15.3** The Committee may be apprised of the action taken to increase the allocation at RE stage for Municipal Corporation of Chandigarh.

### **4.16 Road and Transport Head**

#### ***Recommendation***

*4.16.1 The Committee takes note of the submission made by the Advisor, UT Administration of Chandigarh regarding better traffic management in and around Chandigarh and improving connectivity to the City. The Committee was given to understand that the UT Administration, in coordination with NHAI, is working on a new project from Zirakpur to Tribune Chowk road section for better traffic management in and around Chandigarh. Since the said project is a completely NHAI-funded project it is not reflected in BE 2018-19. The Committee, however, recommends that all projects undertaken during 2017-18 and the new project undertaken with NHAI funds must be completed/taken up for early completion for improving traffic in and around Chandigarh.*

*(Para 5.14.4 ibid)*

## **Action Taken**

4.16.2 The Chandigarh Administration is following up the matter with National Highway Authority of India (NHAI) to speed up the project.

## **Further Recommendation**

**4.16.3 The Committee may be apprised about the progress made and latest status of the Zirakpur -Tribune Chowk road project.**

## **4.17 Urban Development**

### ***Recommendation***

*4.17.1 The Committee expresses its anguish over the issue of shortfall of approximately Rs.682 crore in the allocation of funds for the Municipal Corporations i.e. allocation of Rs. 317 crore against the demand of Rs.1001 crore. The Committee takes note of the pathetic financial condition of Municipal Corporation which is not able to pay even the salaries of their employees. Adding to the financial woes is the fact that Municipal Corporation has a committed liability of Rs. 45 crore per month and Rs. 540 crore annually which does not include any developmental work. The Committee is of the considered view that the local bodies cannot be ignored and, therefore, their functioning needs to be strengthened by allocating higher amount of funds. The Committee, however, is of the view that excessive dependence of Municipal Corporations on the UT Administration for funds is not desirable as the same would impair the autonomy that has been granted to them. The Committee, therefore, recommends that the UT Administration should chalk out a long term strategy, in consultation with the local bodies concerned, to enable them to achieve financial autonomy. The Committee also recommends that the UT Administration must impress upon the local bodies to explore possibilities for making their finances sustainable in the long run. The local bodies must use the powers of taxation given to them under the law and collect the taxes that are levied.*

*(Para 5.15.4 ibid)*

## **Action Taken**

4.17.2 The strategies to raise the funds for the Municipal Corporation is under consideration. It is further informed that being a U.T. without legislature, all the revenue generated by the Chandigarh Administration is deposited into Consolidated Fund of India. Hence, the requirement of funds for Municipal Corporation will be projected in Revised Estimates 2018-19.

## **Further Recommendation**

**4.17.3 The Committee takes note of the reply furnished by the Ministry. The Committee while reiterating its recommendation that a long-term strategy for financial autonomy of Municipal bodies may be chalked out at the earliest and expects the Ministry to apprise it of the long term strategy.**

### ***Recommendation***

*4.17.4 At the same time, the Committee is of the firm view that the Ministry should not leave the local bodies in the lurch when it comes to allocation of funds. Therefore, adequate funds must be provided to enable the local bodies to function properly. The Committee strongly recommends that the Ministry of Finance must be persuaded to give more funds for the Municipal Corporation.*

*(Para 5.15.5 ibid)*

### **Action Taken**

4.17.5 The funds will be demanded at the stage of Revised Estimates 2018-19 along with the recommendation of Standing Parliamentary Committee to strengthen the case.

### **Further Recommendation**

**4.17.6 The Committee desires to be apprised whether the Ministry of Home Affairs was able to get sufficient funds allocated from the Ministry of Finance for the Municipal Corporation.**

## **4.18 Demand No. 51 – Dadra & Nagar Haveli**

### ***Recommendation***

*4.18.1 The Committee takes into account the submission of the Advisor, UT of Dadra & Nagar Haveli that out of the allocation of Rs. 1,018.00 crore made at the RE stage, an expenditure to the tune of Rs. 700.00 crore till 20<sup>th</sup> February 2018 could be incurred. The Committee also takes note of the fact that main reasons for the same were duplication of schemes and delay in finalization of the designs of the infrastructure projects. The Committee is of the view that the issue of duplication ought not to crop up once the funds have been allocated as the same is an admission of failure on the part of the UT Administration of Dadra & Nagar Haveli while appraising and approving the projects. The Committee, therefore, recommends that UT Administration of Dadra & Nagar Haveli must formulate pragmatic policies/schemes which can be implemented without any stumbling block. The Committee also recommends that all infrastructure projects like beautification of roads and bridges must be finalized and executed without any further delay.*

*(Para 5.16.4 ibid)*

### **Action Taken**

4.18.2 The U.T. takes note of the recommendation of the committee and will take all measures to formulate pragmatic policies/schemes and execution of infrastructure projects like beautification of roads and building without any delay.

## **Further Recommendation**

**4.18.3 The Committee takes note of the assurance given by the UT of D&NH Islands to execute all infrastructure projects without any delay. The Committee desires to be apprised of the execution of infrastructure projects.**

## **4.19 Roads and Bridges**

### ***Recommendation***

*4.19.1 The Committee takes note of the submission of the UT Administration Dadra and Nagar Haveli and directs that all the phases of on-going construction work for the Silvassa ring road must be completed by the end of the FY 2018-19. The Committee is of the considered view that the undertaken project is pivotal in managing the traffic at Silvassa as the heavy vehicles can bypass the city thereby reducing the volume of traffic in the city. The Committee, therefore, recommends that the construction of Ring road around Silvassa must be completed without any time and cost over runs.*

*(Para 5.19.3 ibid)*

### **Action Taken**

4.19.2 The view of the committee is noted and proper measures will be taken up to construct the ring road around Silvassa without any time and cost over runs.

## **Further Recommendation**

**4.19.3 The Committee desires to be apprised about the present status of construction of Ring Road around Silvassa and the progress made during the Financial Year 2018-19.**

## **4.20 Other Developmental Issues Pertaining to the UT of Dadra & Nagar Haveli**

### ***Recommendation***

*4.20.1 The Committee takes into account several developmental projects pertaining to the UT of Dadra & Nagar Haveli. However, the Committee expresses its concern that most of the developmental projects are pending. The Committee, therefore, strongly recommends that the Ministry of Home Affairs, in tandem with the UT Administration, must ensure that all projects must be undertaken on priority basis and be completed without time and cost over runs.*

*(Para 5.21.1 ibid)*

### **Action Taken**

4.20.2 The recommendation of the Committee has been noted. The UT Administration has been asked to undertake all projects on priority basis and be completed in a time bound manner.

## **Further Recommendation**

**4.20.3 The Committee desires to be apprised about the detailed status of implementation of developmental projects pertaining to UT of D&NH Islands and the measures that have been taken to implement the recommendation of the Committee.**

#### **4.21 Demand No. 54 – Transfers to Delhi**

##### ***Recommendation***

*4.21.1 The Committee observes that under the Sub-Head 'Contribution to Delhi Disaster Response Fund' the Expenditure for the FY 2017-18 upto 31<sup>st</sup> January, 2018 has remained Nil and the reason given for the same is that the accounting procedure for Delhi Disaster Response Fund is under finalization with CAG. The Committee is surprised over the delay in finalization of accounting procedure and therefore, the Committee recommends that the Ministry must pursue with the CAG to finalize the accounting procedure before the end of March, 2018.*

*(Para 5.25.4 ibid)*

##### **Action Taken**

4.21.2 The recommendation of the Committee has been noted. Controller General of Accounts has been requested to finalize the accounting procedure of Delhi Disaster Response Fund (DDRF) on priority.

##### **Further Recommendation**

**4.21.3 The Committee may be apprised once the accounting procedure of Delhi Disaster Response Fund (DDRF) is finalized.**

#### **4.22 Demand No.55 – Transfer to Puducherry**

##### ***Recommendation***

*4.22.1 The Committee expresses its deep concern over the fact that against the projected demand of Rs. 72 crore under the Sub-Head 'Loans to cover-gap in resources' no fund has been allocated for the FY 2018-19. The Committee, therefore, strongly recommends that MHA must pursue with the Ministry of Finance for allocation of adequate fund as per the projected demand of the Government of Puducherry.*

*(Para 5.26.3 ibid)*

##### **Action Taken**

4.22.2 The recommendation of the Committee has been noted for compliance. Ministry of Finance will be approached at RE stage based on the projections and utilization level by the UT Administration.

##### **Further Recommendation**

**4.22.3 The Committee notes the interim reply of the Ministry and desires to be apprised about the fund allocated under the sub-head 'Loan to cover gap in resources' at RE stage of Financial Year 2018-19.**

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## RECOMMENDATIONS/OBSERVATIONS - AT A GLANCE

### Allocations, Projections and Variation

The Committee notes the measures taken by the Ministry to reduce the time in processing of procurement related cases and to enhance the capabilities of CAPFs to incur capital expenditure. The Committee, however, feels that specific measures need to be taken for different projects of national importance such as border infrastructure, police modernisation, and NATGRID to reduce procedural delays and improve fund utilization. The Committee, therefore, desires to be apprised about any such specific measures taken under these projects.

(1.1.11)

### Under-utilisation of Funds

The Committee notes that the Ministry was able to achieve significant fund utilization at the end of fiscal year 2017-18. However, the Committee feels that the Ministry needs to obviate the uneven distribution of fund utilization pattern during the fiscal year and achieve near-uniform utilization pattern throughout the year so that the necessary funds are not surrendered at RE stage. The Committee, therefore, further recommends that the Ministry must undertake proactive measures to achieve optimum utilization of funds during all four quarters of a fiscal year.

(1.2.9)

### Infrastructure for Disaster Management

The Committee while taking note of the reply hopes that the construction of NIDM would be completed within the time frame.

(1.3.3)

### National Cyclone Risk Mitigation Project (NCRMP)

The Committee takes note of the submission of the Ministry of Home Affairs that the Early Warning Dissemination System (EWDS) is likely to be commissioned soon in Odisha and was to be commissioned in Andhra Pradesh by July/August, 2018. The Committee desires to be apprised whether or not the EWDS has been commissioned in both the States.

(1.4.6)

The Committee notes the reply of the Ministry and hopes that the timeline for the projects undertaken would be adhered to while executing them. The Committee, however, desires to be apprised about the completion status of the remaining ten bridges and two saline embankments.

(1.4.11)

### Central Armed Police Forces

The Committee notes the steps the Ministry has undertaken regarding delegation of financial powers to forces that may enhance capital expenditure.

(1.5.9)

## **Medical and Health**

The Committee wishes to be apprised of the decision taken on the above matters as early as possible.

(1.8.4)

### **Demand No. 53 – Lakshadweep**

The Committee takes note of the interim measures undertaken by the UTLA for providing compensation to land owners as lease rent and hopes that all the cases of land compensation would be settled at the earliest to the satisfaction of all land owners. The Committee desires to be apprised as and when the procedural formalities of land acquisition as per new Land Acquisition Act are finally completed.

(1.9.3)

### **Sources of Energy**

The Committee notes the progress made in projects pertaining to installation of rooftop solar power plants in private domestic residences and in Government buildings.

(2.1.4)

### **Underutilisation of Funds**

The Committee feels that the MHA has failed to grasp the intent of the recommendation. The action taken by MHA is to strongly advise the UT Administrations to follow the direction for strict compliance. But the recommendations of the Committee was for the MHA to ensure that the fund utilization status of every UT be reviewed on a monthly basis and corrective measures are taken in proactive manner. The Committee, therefore, reiterates its recommendation.

(3.1.3)

### **Demand No. 46 – Ministry of Home Affairs**

The Committee observes that the Ministry was not able to fully utilize the funds allotted under several heads such as Other Disaster Management Projects and National Institute for Disaster Management (Estt.) despite the fact that allocation was slashed at RE stage. The Committee feels that such underutilization is inexplicable. The Committee had recommended that close monitoring of expenditure needs to be undertaken but there is no action on that. Therefore, the Committee again recommends that necessary measures may be taken to achieve full utilization of funds under various heads of Other Disaster Management Schemes.

(3.2.3)

The Committee also observes that an amount of Rs. 2.02 crore was allocated for National Disaster Management Plan (NDMP) in B.E. 2017-18 that got increased to Rs. 6.66 crore, out of which only 40.24% utilization could be achieved. The Committee is not satisfied with the explanation given by the Ministry that due to non-receipt of utilisation certificate from the State Government, the allocation could not be utilised. Therefore, the Committee desires that the Ministry of Home Affairs (MHA) may take up the matter with

the State Governments and supervise the situation. The Committee desires to be apprised about the steps taken in this regard.

(3.2.4)

The Committee notes the reply furnished by the Ministry. The Committee observes that the data pertaining to Home Guards pertains to Financial Year 2017-18 while the committee had pointed out the shortfall in allocation in the year BE 2018-19 *vis-à-vis* the amount projected by the Ministry. The Committee finds that the Ministry has not furnished any details of utilization of funds during the first quarter of 2018-19 under the head 'Infrastructure for Disaster Management', which could have helped the Committee to understand whether or not the shortfall in the allocation would affect the implementation of various projects. The Ministry has also not indicated anything about its plan/proposal to seek any additional funds at RE stage. The Committee, therefore, recommends that the Ministry should furnish complete details with respect to utilisation of funds.

(3.2.7)

#### National Disaster Response Force (NDRF)

The Committee feels that noting Committee's recommendation for compliance without any action taken thereon tantamounts to no action. The Committee, therefore, reiterates its recommendation and desires that the Ministry furnish the details of action taken regarding the operational efficiency of NDRF in the short term and capacity of the forces in the long term and also on action taken on the proposals of NDRF.

(3.3.3)

#### Relief and Rehabilitation for Migrants and Repatriates

The Committee observes that the progress of implementation of rehabilitation package for returnees and up-gradation of infrastructure of the Bangladeshi Enclaves and Cooch Behar District is quite unsatisfactory. The Committee also observes JS (FFR) had made the visit to assess the status of implementation in November, 2017, however, it has been a year since then. The Committee, therefore, recommends that the officers concerned must undertake a fresh visit and submit a detailed status report on implementation of various components and projects of the rehabilitation package.

(3.4.3)

The Committee takes note of the progress report on rehabilitation package for the returnees and upgradation of infrastructure of Cooch Behar District and erstwhile Bangladeshi enclaves in India. The Committee, however, observes that the progress furnished is only till 30<sup>th</sup> November, 2017 and updated progress has not been furnished. The Committee also observes that the progress with respect to several projects is dismal and is doubtful that the Ministry would have been able to complete the projects within the stated date of completion, i.e., September, 2018. The Committee, therefore, recommends that the Ministry should expedite the implementation of all the projects that are being implemented under the rehabilitation package and furnish latest status on the same.

(3.4.7)

The Committee takes note of the reply of the Ministry but is not convinced as to how the Ministry plans to utilize the remaining amount out of the Rs. 2,000 crore package. The



Committee, therefore, recommends that the Ministry should provide a detailed plan of action for implementation of Prime Minister's Development Package, 2015 for J&K along with a timeframe for implementation of various components and utilization of funds under the package. The Committee also desires to know the number of families out of the total 27,517 families that are yet to receive financial assistance and the number of families that have received full amount that was promised under the package.

(3.4.11)

#### **Allocation, Projections, Variations and Expenditure Trend**

The Committee notes the measures taken by the Ministry to enable the States to expedite their procurement process, however, the Committee feels that the actual implementation of these measures depends on the States concerned. The Committee, therefore, recommends that the Ministry should regularly take stock of the situation and over a period of time identify the States that are prone to procurement delays. The Committee also recommends that the Ministry should establish an inter-state forum for interaction between the heads of State Level Empowered Committees of different States under the guidance of the Ministry of Home Affairs so as to allow them to share best practices for enhancing their absorption capacity and reduce procurement bottlenecks.

(3.5.10)

#### **National Intelligence Grid (NATGRID)**

The Committee is surprised that even though an amount of Rs.21.60 crore was allocated under Capital Head, the same was initially reduced to Rs. 2 crore at RE stage and finally had to be surrendered. The Committee is not satisfied with the reply of the Ministry as it only reaffirms the fact that NATGRID's (National Intelligence Grid) operationalization has suffered due to procedural delays and as a result the capital funds have been underutilized. The Committee also notes that the technical specifications of the items to be procured have not been finalized yet. The Committee, therefore, strongly recommends that the Ministry should expedite the process of procurement of Hardware and Software for Proof of Technology and complete the procurement at the earliest.

(3.6.6)

The Committee also notes that a majority of Consultants are yet to be hired despite passage of a long time. The Committee, therefore, recommends that the Ministry should expedite the procurement process and hiring of Consultants so as to achieve early operationalisation of NATGRID.

(3.6.7)

#### **Central Police Organisations**

The Committee feels that by conducting the regular review meetings the Ministry should have identified the reasons as to why the proposals under the head 'Machinery and Equipments' were not materializing within stipulated time. The Committee, therefore, while reiterating its recommendation to the Ministry to rethink to cut procedural delays expects that the Ministry would furnish the status of proposals with respect to DCPW and TSU, along with specific reasons for delay in procurement.

(3.7.7)

## **Schemes for Safety of Women**

The Committee takes note of the reply of the Ministry that the decreased allocation made for 'Schemes of Safety of Women' was primarily because most of the expenditure out of the approved outlay for Emergency Response Support System had already been incurred upto 2017-18. The Committee, however, feels that the Ministry should have been more proactive in finding new technology-driven projects that could have been implemented during the current fiscal year. The Committee feels that Ministry should identify such innovative projects for funding and implementation. The Committee, therefore, recommends that the Ministry should undertake sincere efforts to identify innovative technology-driven projects that can enhance the safety of women, and seek additional funds for their implementation.

(3.8.9)

The Committee also observes that Rs. 200 crore have been sanctioned as one-time grant for Central Victim Compensation Fund (CVCF) Scheme for compensating women victims of acid attacks, rape, trafficking, etc. The Committee appreciates the necessity and significance of the CVCF Scheme, however, the Committee feels that this Scheme could have been funded from sources other than Nirbhaya Fund, which was meant for funding initiatives aimed at enhancing the safety and security for women in the country. The Committee feels that sanctioning funds from Nirbhaya Fund for schemes pertaining to compensation would render the entire fund as a fund for merely disbursement and would not have a desired impact at the ground level in enhancing the security scenario for the women. The Committee, therefore, strongly recommends that the Ministry should desist from sanctioning funds for such Schemes from Nirbhaya Fund and adhere to the original purpose of Nirbhaya Fund. The Committee is also of the firm view that Nirbhaya Fund should not be used for construction of buildings. Funds for construction of buildings should come from other sources and not from the Nirbhaya Fund. Such allocations virtually defeat the purpose of the Nirbhaya Fund.

(3.8.10)

## **Demand No. 49 – Andaman & Nicobar Islands**

The Committee takes note of the Ministry's reply and observes that the final facts and figures pertaining to fund utilization during the fiscal year 2017-18 have not been furnished. The Committee desires to be apprised about the same so as to get a comprehensive assessment of fund utilization by UT Administration of A&N Islands.

(3.9.7)

## **Disaster Management**

The Committee notes the progress made towards setting up of GPS observatories and further recommends that the construction work of the remaining observatories may be expedited so as to achieve timely completion. The Committee also desires to be apprised as and when all the 35 observatories are set up and become functional.

(3.10.4)

## **Sources of Energy**

**The Committee takes note of the reply of the Ministry and finds that no action seems to have been taken on the Committee's recommendation to replace all the conventional bulbs with LED bulbs throughout the UT of Andaman & Nicobar Islands. The Committee, therefore, reiterates its recommendation.**

**(3.11.4)**

## **Medical and Public Health**

**The Committee is aware that the Prime Minister recently announced free insurance cover under PMJJBY and PMSBY for Accredited Social Health Activist (ASHA) but no increase in the monthly honorarium. The Committee therefore, reiterates its recommendation.**

**(3.12.3)**

## **Hiring of Transponders**

**The Committee notes the Ministry's reply and is apprehensive about the timely completion of project to lay the sub-marine optical fiber cable between Chennai and A & N Islands by March, 2019 as it is still at the stage of obtaining necessary approvals. The Committee desires that the Ministry may review the project timeline and furnish a realistic timeframe and accordingly chalk out a course of action to complete the projects.**

**(3.13.4)**

## **Delegation of Powers for Primary Education, Primary Health, Water Supply and Sanitation**

**The Committee is disappointed to note that despite giving an assurance of devolving powers to the PRIs in a month's time, the Ministry is still waiting for the modalities to be worked out. The Committee, therefore, strongly recommends that the transfer of functions in sectors like Primary Education, Primary Health, Water Supply and Sanitation may be expedited and done at the earliest.**

**(3.14.3)**

## **Bank Erosion**

**The Committee observes that the Ministry of Home Affairs has advised the Ministries concerned to address flood protection, soil erosion, watershed activities, and land development issues in the UT of A&N Islands. The Committee, however, feels that instead of advising the concerned Ministries, the recommendations of the Committee should have been brought to their notice and an action taken report should have been obtained from them. The Committee, therefore, reiterates its recommendation that the Ministries concerned must be pursued for expediting the finalisation of the proposal forwarded by the UT Administration.**

**(3.15.7)**

## **Environment**

**The Committee may be apprised of the result of water samples at 22 discharge points and 30 locations in the river stream collected during the study conducted by NEERI on pollution status of River Daman Ganga, The Committee also notes that the measures cited above had been taken prior to the Committee's recommendations. The Committee, therefore, reiterates its recommendation that the MHA should consider approaching the Green Tribunal for addressing these issues.**

**(3.16.6)**

## **Allocations, Projections and Variations**

**The Committee notes that the Ministry had planned to review the capital requirements of UTs in the first half of the fiscal year 2018-19. The Committee, therefore, desires that the Ministry should furnish the capital expenditure pattern of the UTs and outcome of review of their capital requirements to this Committee. The Committee also desires to be apprised about the details of allocation made to all UTs against the demand projected by them at the stage of RE 2018-19.**

**(4.1.3)**

**The Committee takes note of the reply of the Ministry that the UT Administration will take due care to improve the capital expenditure and also review & monitor the utilization of fund. The Committee finds the reply to be routine without any concrete measures that will inspire confidence. The Committee desires to be apprised of the measures.**

**(4.1.8)**

## **Relief and Rehabilitation for Migrants and Repatriates**

**The Committee may be apprised about the latest status of recruitment process under the Prime Minister's Package in J & K.**

**(4.2.3)**

## **Infrastructure for Disaster Management**

**The Committee may be apprised as and when adequate funds for building infrastructure facilities for NDRF Academy in Nagpur and 11 Bn NDRF, Hollangi in Arunachal Pradesh are sanctioned.**

**(4.3.3)**

## **National Cyclone Risk Mitigation Project (NCRMP)**

**The Committee notes the slow progress in the execution of Multipurpose Cyclone Shelters (MPCS) and observes that during the first half of 2018, construction of not a single MPCS has been completed. The Committee feels that such a slow pace is not acceptable and the Ministry of Home Affairs seriously needs to fast-track the construction. The Committee, therefore, recommends that the Project Steering Committee and the Project Oversight committee should meet on a monthly basis to strengthen the monitoring of projects.**

**(4.4.3)**

The Committee also observes the time period of completion of Multipurpose Cyclone Shelters (MPCS) i.e. 15 to 18 months and feels that the Ministry may not be able to complete all the MPCS by March, 2020, even if the construction of all the remaining shelters has been taken up by the end of December, 2018. The Committee, therefore, recommends that all the States may be advised about this aspect and may be urged to complete the construction process. The Committee desires to be apprised about the number of MPCS that have been completed.

(4.4.4)

#### **Special Industry Initiative for Jammu and Kashmir**

The Committee desires to be apprised whether the UDAAN scheme has been granted extension from December 2018 till 2020.

(4.5.3)

#### **Home Guards**

The Committee takes note of the statement of the Ministry that Home Guards is a state subject. But the Committee feels that MHA should continue pursuing state governments for implementing the Supreme Court's order and lead by example by implementing it in all the UTs. The Ministry should convene a meeting of all the States/UTs under the Chairmanship of Home Secretary to discuss the pitiable condition of the Home Guards and seek reasons for not implementing Supreme Court's order. The Committee also recommends that the division concerned of MHA may send a monthly reminder on this issue and obtain regular status of action taken in this matter.

(4.6.6)

#### **Allocation, Projections, Variations and Expenditure Trend**

The Committee recalls that the Ministry has been planning to procure 225 boats under Phase-II of the Coastal Security Scheme since 2015 and for the last two financial years, it has been forfeiting funds meant for procurement of these boats. The Committee expresses its deep disappointment and reiterates its recommendation and asks the Ministry to furnish details of progress made in the procurement of boats.

(4.7.10)

#### **Police Infrastructure**

The Committee notes that the status of proposed construction of 20,000 houses and 200 barracks, that were to be completed during 2018-19, has not been furnished. The Committee reiterates its recommendation in this regard and desires to be apprised about the status of construction.

(4.8.4)

#### **National Intelligence Grid (NATGRID)**

The Committee may be apprised whether NBCC has completed the work of Data Centres at Delhi and Bengaluru.

(4.9.4)

#### **Border Infrastructure & Management**

The Committee, while taking note of the review and re-prioritizing of projects done in the light of recommendation of Madhukar Gupta Committee Report, reiterates its recommendation given in response to para 4.2.3 (pages 55-56) of the 209<sup>th</sup> Report regarding procurements of boats. The Committee also recommends that the Ministry chalk out strategy to implement those projects in this fiscal year itself and apprise the Committee of the progress made.

(4.10.8)

#### **Border Area Development Programme**

The Committee recommends that the Ministry of Finance may be requested to furnish the reasons for granting inadequate funds under Border Area Development Programme (BADP) for the year 2018-19. The Committee desires to be apprised about the reasons along with the allocation granted at RE stage of FY 2018-19.

(4.11.3)

#### **Medical and Public Health**

The Committee takes note of the reply furnished by the Ministry and desires to be apprised about the physical and financial progress achieved with respect the construction of Medical College in the UT of A&N Islands along with the timeline for completion.

(4.12.5)

#### **Rural Roads under PRIs**

The Committee recommends that the Ministry must furnish the details of additional grants disbursed for repair of roads to the A&N Islands' administration before the upcoming fair weather season.

(4.13.3)

#### **Other Developmental Issues Pertaining to the UT of Andaman and Nicobar Islands**

The Committee takes note of the measures taken by the Ministry in pursuance of addressing the issues raised by the Member of Parliament representing the UT of A&N Islands and observes that most of the projects are still under implementation. The Committee, therefore, desires to be apprised about the detailed status of the projects that are still pending.

(4.14.3)

#### **Demand No. 50 - Chandigarh**

The Committee may be apprised of the action taken to increase the allocation at RE stage for Municipal Corporation of Chandigarh.

(4.15.3)

#### **Road and Transport Head**

The Committee may be apprised about the progress made and latest status of the Zirakpur -Tribune Chowk road project.

(4.16.3)

## Urban Development

The Committee takes note of the reply furnished by the Ministry. The Committee while reiterating its recommendation that a long-term strategy for financial autonomy of Municipal bodies may be chalked out at the earliest and expects the Ministry to apprise it of the long term strategy.

(4.17.3)

The Committee desires to be apprised whether the Ministry of Home Affairs was able to get sufficient funds allocated from the Ministry of Finance for the Municipal Corporation.

(4.17.6)

## Demand No. 51 – Dadra & Nagar Haveli

The Committee takes note of the assurance given by the UT of D&NH Islands to execute all infrastructure projects without any delay. The Committee desires to be apprised of the execution of infrastructure projects.

(4.18.3)

## Roads and Bridges

The Committee desires to be apprised about the present status of construction of Ring Road around Silvassa and the progress made during the Financial Year 2018-19.

(4.19.3)

## Other Developmental Issues Pertaining to the UT of Dadra & Nagar Haveli

The Committee desires to be apprised about the detailed status of implementation of developmental projects pertaining to UT of D&NH Islands and the measures that have been taken to implement the recommendation of the Committee.

(4.20.3)

## Demand No. 54 – Transfers to Delhi

The Committee may be apprised once the accounting procedure of Delhi Disaster Response Fund (DDRF) is finalized.

(4.21.3)

## *Demand No.55 – Transfer to Puducherry*

The Committee notes the interim reply of the Ministry and desires to be apprised about the fund allocated under the sub-head 'Loan to cover gap in resources' at RE stage of Financial Year 2018-19.

(4.22.3)

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